THE DEPUTY CHAIRMAN: Now. we will take up the Essential Services Maintenance (Amendment) Bill, 1985 and Statutory Resolution. Now, Mr. S. B. Chavan.

- I. STATUTORY RESOLUTION RE. URANIUM : DECLARATION OF ESSENTIAL : INDUSTRY AS SERVICE 4
- ESSENTIAL SERVICES II. THE MAINTENANCE (AMENDMENT) **BILL. 1985**

OF HOME AF-MINISTER THE CHAVAN): FAIRS (SHRI S. В. Madam, I beg to move:

"That the Bill to amend the Essential Services Maintenance Act, 1981, as passed by the Lok Sabha, be taken into consideration."

As the House is aware, the Essential Services Maintenance Act. 1981 was brought on the Statute Book as part of a major effort to keep the wheels of production moving and with the object of ensuring uninterrupted maintenance of essential services so essential for national security and defence as well as for the economy. I would like to recall the circumstances which necessitated the enactment law. In 1980-81 there were certain disquieting trends on the Labour front affecting the maintenance of essential services in some vital sectors of the economy. The locomen agitation and the prolonged agitation by public sector workers in Bangalore were illustrative of such trends. The labour situation which was marked by increamatters to a sing violence brought head. It was considered necessary that if disruption of the normal life of the community was to be avoided and if production essential for national security and defence as well as for the economy was to continue discipline and operational efficiency had to be maintained in all essential services.

The Essential Services Maintenance Ordinance, 1981 was accordingly prongulgated on the 26th July, 1981 to secure these objectives. The Ordinance was replaced by the Essential services Maintenance Act, 1981 which has a wider compass than the Ordinance, in as much as it empowers the Central Government to prohibit not only strikes, but also lock-outs and lay-offs in essential services.

When the legislation was being discussed in Parliament Government had made it clear that the objective was to create a healthy climate in which production would increase at a faster rate and essential services would be maintained without any disruption. It was also reiterated in Parliament that the powers available to the Central Government would be used with great care and caution and only after Government is convinced that, if the powers are not exercised, the situation would deteriorate and grave hardship would be inflicted on the people. In the course of the last four years of the working of the Ordinance/Act, Central Government have invoked the oowers under the Act only on 30 (Thirty) occasions to issue orders prohibiting strikes in essential services or to extend the period of operation of such orders prohibiting strikes. These orders were issued to meet grave situations such these arising out of call for Assam Bandh, strike by Maharashtra State Electricity Boards engineers and threat of strike by employees of Food Corporation of India. Central Warehousing Corporation, Coal India Limited. Mathura Oil Refinery. AIR' and Doordarshan, CPWD (connected with public conservancy, sanitation, water and power supply in Delhi). Security Paper Mill, Hoshangabad. International Airports Authority of India, etc. On every such occasion when an order under the Act was issued, there was full consultation with the Minstry of Labour. As the Hon'ble Members would appreciate, the powers under the Act have been used very sparingly and only to meet situations in which non-exercise of the powers under the Act would have resulted in serious consequences and hard-ships to the community.

The Act is to expire on the 22nd September, 1985. We have examined the question of extending the life of the Act beyond that date in great detail in consultation with the various Departments of the Ministries and Government of India and the Governments and U.T. Administrations. There is a general consensus to extend the Act beyond 22nd September, 1985. Ministries and Departments which employ a large number of industrial workers and other staff such as Railways, Posts and Telegraphs. Defence, Finance (Banking Division), Shipping & Transport, Chemicals & Fertilizers, Petroleum, Steel, Food etc., have strongly recommended the extension of the Act. A number of State Governments have also favoured the extension of the Act. Government is also convinced that although industrial relations climate at present is relatively better than what it was four years ago, there should be no let-up in the effort to keep the wheels of production moving faster in interest of national security and defence and for the growth of the economy. The Bill, therefore seeks to extend the life of the Act by five years.

I hope that in the light of what I have stated, the House will give support to the Bill.

THE DEPUTY CHAIRMAN: There is one amendment by Shri Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, I beg to move:

"That the Bill to amend the Essential Services Maintenance Act, 1981, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri M. S. Gurupadaswamy
- 2, Shri Sushil Chand Mohunta

- 3, Shri S. W. Dhobe
- 4. Shri V. Gopalsamy
- 5. Shri Lal K. Advani
- 6. Shri Parvathaneni Upendra
- 7. Shri Chaturanan Mishra
- 8. Shri Dipen Ghosh
- 9. Shri Nirmal Chatterjee
- 10. Shri Sukomal Sen

with instructions to report by the first day of the next Session."

THE DEPUTY CHAIRMAN: Mr. S. B. Chavan, are you moving the amendment on behalf of Shri Shivraj Patil. We are discussing it together.

SHRI DIPEN GHOSH: That has not been mentioned in the detailed report. Let it be taken up separately. (interruption). Suppose, this Bill he defeated what would happen to that statutory resolution? How can you move it? You cannot move it.

THE DEPUTY CHAIRMAN: We will have separate voting for both the Bills

SHRI DIPEN GHOSH: But how can I move it in that case?

THE DEPUTY CHAIRMAN. It will be moved separately.

SHRI DIPEN GHOSH: You are moving this resolution assuming that the life of this Act will be extended. You cannot do it.

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, I would like to explain to you that the Bills are going to be discussed together because they essentially have the same point. But when we are going to have the votings both the Resolution and the Bill will be voted separately. So, if you want to defeat the Bill, you can defeat it. If you want to defeat the Resolution, you are most welcome to do it.

SHRI DIPEN GHOSH: Madam, you have not understood my objection. The objection is that if the Resolution is

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[Shri Dipen Ghosh]

allowed to be moved, it is assumed that the life of this Act will be extended but unless it is extended, the Resolution cannot come.

THE DEPUTY CHAIRMAN: But you have heard it clearly. The Minister said: the life of this Bill is till 23rd September. So, it is moved under that point.

SHRI DIPEN GHOSH: Right Madam

SHRI S. B. CHAVAN: Madam Deputy Chairman, I also beg to move the following Resolution on behalf of my colleague, Shri Shivraj Patil:

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act. 1981, this House approves the Notification of the Government of India in the Ministry of Home Affairs S.O. 595(E), dated the 8th August, 1985. published in the Gazette of Extraordinary, Part-II, Section 3(ii) dated the 3th August, 1985, declaring 'Uranium Industry' as an essential service from the date of issue of the Notification, laid on the Table of the Rajya Sabha on the August, 1985".

TIE DEPUTY CHAIRMAN: The Questions were proposed.

SHRI DIPEN GHOSH: Madam Deputy Chairman, I rise to oppose this Bill and at the same time, the resolution moved by the Union Home Minis-Madam Deputy Chairman, are aware that two or three States of the Union of India have not implemented or rather not taken recourse to this particular Act. And even these two or three States have not agreed to the extension of the life of this Act. as proposed by the Union Home Minister in this Bill. I am representing one of those two or three States, the State of West Bengal. And representing the people of West, Bengal and representing the Communist Party of India (Marxist). I oppose this Draconian Bill. And I also, oppose with all the strength at the command of my party. the Resolution which the Union Home Minister has moved, whether this Bill is passed or not.

The Vice-Chairman (Shri Pawan Kumar Bansal) in the Chair.

Mr. Vice-Chairman, Sir. you are also aware that when this particular Act was sought to be passed in this House we from the Opposition fought it tooth and nail and we said at that time that it was a black Act which was going to be enshrined in the statute-book. And the working class of our country had fought this black Act by disregarding it and going on strikes. We cannot allow this black Act to continue in the statute-book. I am sure that the working class of our country will also render this black Act into a piece of paper by going on strike after strike disregarding this Act.

Mr. Vice-Chairman, when we met in this House in the budget session, we . saw a budget presented by the Central Government seeking to give concession after concession to the industrialists, to the capitalists, to the multi-nation-We have seen how the multinationals are being invited. We have seen how the definition of monopoly houses has been changed and liberalised, how the import policy and export policy have been liberalised. And the Union Finance Minister has gone to the open House of the capitalists to declare these liberalised policies. So while liberalising the MRTP conditions, while liberalising the terms for inviting multi-nationals, while liberalis ing the industrial policy by opening up the preserved public sectors to the private sector, this Government is now trying to take away the rights from the workers and the working people. This is the dialectics of the policies of the ruling party at the Centre: the more the liberalisation for the capitalists, the more the liberalisation for the multi-nationals, the more the liberalisation for the private sector and the

more the strengthening of the armouries of the Cental Government against the working class and the working people of our country.

Four years ago this Act was passed. Now again a Bill has been brought forth seeking extension of its life by another five years. What is reason? What is the special situation obtaining today? The only situation obtaining today for seeking extension of its life by another five years is that a new economic policy has been declared by the present Government in favour of the multinationals, in favour or the big capitalists, in favour of the private sector and at the dictates given by those multinationals, by the private sector, by the capitalists, the rights of the workers are being sought to be taken away. Was it not Tata who demanded that there should be a moratorium on strikes? And now the Union Home Minister has come forward to please Tata by not declaring a moratorium on strikes but by denuding the working class of our country of their right to go on strike. This is the dialectics of the policies of the ruling party at the Centre. In the objects of the Essential Services Maintenance Bill when it was passed, it was stated that the Bill was being passed also to discipline the erring employers, to discipline the defaulting capitalists or industrialists and with that end in view certain provisions were incorporated in the Bill on how to tackle lockouts or closures once they are declared or how to tackle the illegal lockouts or strikes. While stating the objects and reasons in bringing forth this amending Bill the Union Home Minister said that in certain cases where this Act was applied, all those mentioned the Union Home Minister, are cases of workers' strikes. I would have been happy if the Home Minuster could also say during the last four years on how many occasions this Act was applied to stop or prevent lockouts or closures by the employers, by the industrialists. But the Home Minister did not give that data because they did not do it. I would quote the figures here. The total mandays lost due to closures and lockouts in 1981 when this Act passed was 36.58 million and after the passing of this Act, when the Act was in force for four years, in 1984 total mandays lost due to closures and lockouts rose to 40.47 million. Did this Act help you to stop lock-outs and closures. I know, after me Mr. N.K.P. Salve, my learned friend, will rise to defend the Government, I know it because by profession he is an advocate and an advocate is called in to defend even on indefensible act. I also know my friend, Mr. N.K.P. Salve, has got some expertise in pettiloggery, for his consumption I would like quote just two or three sentences from a news-item appearing in Times of India of 23rd September, 1984. I quote:

"Lock-outs. smaller in number than strikes,....." I repeat—"Lock-outs, smaller in number than strikes and in a few States accounts for a big rise in man-days lost, a study of the labour scene shows."

Again, Sir, I quote:

"During 1982 as well as 1981, during the pendency of this Act, the man-days lost due to lock-outs being 68 per cent and 67 per cent respectively of the total were more than those due to strikes."

Again I quote:

"Lock-outs as a percentage of the total disputes were 13 in 1981, 19 in 1982 and 20 in 1983."

. .

This so happens, thanks to the existence of this Act having provisions for containing the lock-outs and closures in the country. (Time Bell rings). I will take only two or three minutes more, Sir.

Mr. Vice-Chairman, Sir I want to quote another figure also.

"Smaller proportions of lock-outs have accounted for a sizeable share of the total production loss of Rs. 89.50 crores in 1982, Rs. 177.05 crores

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[Shri Dipen Ghosh]

in 1983 and Rs. 22.59 crores in the first quarter of the year 1984."

So, this is the picture. This is the picture despite your Act containing certain provisions for tackling the lockouts and closures! Despite this Act, the number of man-days lost due to lockouts and closures has increased, the percentage of lock-outs and closures has increased in the amount involved in the production loss due to lock-outs and closures has also increased. Why? Will the honourable Home kindly state why it is so? You have got an Act to tackle the workers' strike. You have got an Act also to tackle the industrialists' strike, that is, ock-outs and closures. But when the workers go on strike for achieving certain ends, for certain of their demands, you take recourse to this Act. When the industrialists strike by imposing closures or lock-outs, though have provisions to tackle that, you do not take recourse to that Act to tackle that, to tackle those lock-outs This is the dialectics and closures. of your policy and that is why This is your dialectic, oppose this. whether it is your budgetary policy or whether it is your industrial policy or whether it is your import-export policy or whether it is an Act like this, and all aim at benefiting the private sector, industrialists, capitalists and multinationals while denuding the working people of their right to living, right to better conditions of service, right to better wages. Will Mr. N.K.P. Salve say anything about this? Does Act not go against the Fundamental Rights enshrined in Chapter III of the Constitution? Does this Act not hit even the Directive Principles of State Policy which call for ensuing better wages, better living conditions and better working conditions for the working people? Mr. Vice-Chairman, I oppose this Bill and the Resolution as well, because this is a piece of legislation which is going to take away the rights from the working class on the one hand, and giving benefits and

concessions to the industrialists, on the other. And I have already stated that despite this Act, because you have got the majority you may get it passed, but as yesterday the working class of our people put it into the dust-bin by going on strikes after strikes, similarly tomorrow, even after you pass it by the majority of votes, the working class of our country will render it a piece of paper and throw it into the dustbin. Thank you.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr. Salve.

SHRI N.K.P. SALVE (Maharashtra): Mr. Vice-Chairman, I rise to support the Bill under discussion. In view of the rather reckless motives which have been imputed to our bringing forward this enactment by Shri Dipen Ghosh and the wild allegations that he has made, I think it is absolutely essential that I better clarify my own position and the position of my party, so far as the workers' right to strike is concerned.

The entire theme and the gravamen of the charge, so far as this enactment is concerned, of the Opposition has been that we on the one hand. denying the workers their invaluable right to strike, which is an important right of the workers in any civilized society, on the other hand, we are extending concessions to multinationals. industrialists, MRTP people and the private sector. In other words, we are imposing restrictions on that sector of the society which needs these rights, and on the other hand, we are trying to help the private sector .In this context, Sir, it is absolutely necessary that I must make it clear that personally, so far as I am concerned. I accept without the slightest reservation, that the right to strike of a worker is an invaluable right, and that right in the civilized society, wherever it is, has to be utilized against the employers to ensure that the employers do not exploit the employees. But in his oration Mr. Dipen Ghosh naturally seems' to have forgotten the entire scope and ambit of the enactment itself.

enactment has nothing to do whatsoever with the alleged concessions that have been given to the private parties. to the private sector, to the mutlinationals, or to the industrialists, number one. No. 2, he asked whether or not the right to strike is a fundamental right. I can refer him to a number of authorities not only in our country but all over, wherever there is a right to strike, it is admitted-of course in the country of his admiration and, on the contrary, to which system he is much higher obliged-there if you talk like that that we shall continue to strike and continue to strike, the jackboot of the police would have sent them to jail or to Siberia. (Interruptions).

SHRI NIRMAL CHATTERJEE (West Bengal): May I inform the hon. Member that in that country, which he is referring to, there was a debate whether or not the right to strike should remain on the Statute Book. The emphatic answer of the leaders of the working class was that that right is invaluable and will remain on the Statute Book.

SHRI N.K.P. SALVE: I do not have adequate time to give illustrations, but Mr. Nirmal Chatterjee would do well: to appreciate that he is not the only one who has been closely associated with these countries. We have known the working in those countries well and we do know what happens and we know the hiatus that exists between what is written in the statute and what is the real state of affairs. But I am not on that question. I am on something else. I do say that it is an invaluable right in a civilised society But there is not a single country which has accepted the right to strike as a fundamental right or as an inalienable right. In India, this question has been considered times out of number by the Supreme Court. The Supreme Court many times, has been far more touchy and sensitive on this aspect. You will know, Sir, because you are a lawyer.

DR. SHANTI G. PATEL (Maharashtra): Sir,...

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SHRI N.K.P. SALVE: You are wasting my time. (Interrugtions)

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): Mr. Patel.

DR. SHANTI G. PATEL: I don't want to interrupt. But the Freedom of Association Committee of ILO has already said that it is a fundamental right. It is for your information and you may comment.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): This is no point of order.

SHRI NIRMAL CHATTERJEE: These interruptions brighten the image of Parliament and they should not be objected to. Mr. Salve also exercises his right to reply.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): If we go on discussing these things this way we cannot conclude the Bill today.

SHRI N.K.P. SALVE: Fundamental right is a certain legal conceptualism. So far as we in India are concerned. fundamental rights are those which are enumerated and enshrined in our Constitution. If Mr. Dipen wanted to ask me whether or not it is a fundamental right recognised by the ILO, my answer might be different. But his question to me was, with reference to my forensic background, whether it is not a fundamental right. It is not a fundamental right not only in India. It is not a fundamental right in any civilised society, anywhere where democracy is practised. None of the Constitutions accept the right to strike as a fundamental right. It cannot be accepted as a fundamental right and there are very good reasons for it. It is an invaluable right. far as this enactment is concerned, before imputing these motives to us recklessly, kindly go into the ambit, kindly go into the area into which this law operates. Does it. in any manner go to liberalise the supposed concessions which we have given in

[Shri N. K. P. Salve]

economic policy? The allegation is that because we have liberalised our economic policy on the one side in favour of these multi-nationals and the private sector, on the other side we feel compelled to stifle and muzzle the working class. I do not understand the reason. If you are decrying and criticising, and very rightly, the closures and lock-outs-we also do not want closures and lock-outs-I am unable to understand the rationale and logic. If lock-outs and closures are unjustified, how is the strike justified. The strike is justified if it is against oppression, if it is against redressal of grievances and if it is against the employers' injustice to them, if that does not involve the large interests of the community as such. A strike which is going to bring about a disruption in the entire existence of the society as such and which is going to cause very serious problems to those who are the poorest of the poor and who are more under-privileged than anybody else. cannot be justified. The essential services are meant for everybody. I do not have any doubt about it in my mind. If there is water strike, I and you may be able to arrange water and Mr. Nirmal Chatterjee may be able to arrange water. But how is a poor man who cannot afford to buy a pitcher, going to get water unless the tap keeps running. If the Government says that strike will not be allowed in an industry which is likely to threaten the smooth working of the community as such, all sorts of motives are imputed. How does, within the ambit of law ...

SHRI NIRMAL CHATTERJEE: For your information, whenever general strikes are declared the working class is particular in not including water supply or such supplies. I think, you are aware of it.

SHRI N. K P. SALVE: In that case, if they are so considerate, the Act will be an Act which will only embellish the statute books and a strikes will never take place and we will not have to invoke the penal provisions of this enactment. What has happened, Sir? (Laterruptions)

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please let him continue.

SHRI N. K. P. SALVE: You are breaking my thread. Sir, the basic question is this. Sometimes the working class get excited, and they are incited by the political parties who are out to aggrandize their own interests and feather their own nests. Unfortunate part is that they get the working class to go on strike in areas where the strike is absolutely unjustified wholly unwarranted and which is detrimental to the very existence of the community as such. Under those circumstances. if the strike were to take place, is the provision of the Act something which is draconian, is it denuding the workers of their own right? In fact, what is being assured is that there is a certain degree of discipline which must be enforce on the employees. These ? is a certain obligation attached not only to the employees, not only to the job they are doing, but also to the community where you are living in. And if the community is to get into disarray, to get into some sort of disruption only because certain grievances-however legitimate their grievances might be-have to be redressed. then it must be submitted that such acts are wholly anti-social, unwarranted, and detrimental to the larger interests. And where they are detrimental to the larger interests, and if they want to have an objective debate, let " us come to it. What is the real motive? If one were to look at Sir. Sub-clause 17 of Sub-section I of Section 2, one will get a better idea as to what the motive behind the Bill is. This subclause deals with what the essential services are to which this apply. And this Cl. (xvii) is a residuary clause-such of the services which are not included in (1) to (16) are included in Cl. (xvii) And which are these services that are considered essential to which this enactment will apply,

which these curbs and prohibition will apply? I am reading this to show what the real motive of the Bill is, what is the pith and substance of this Bill. It is in the essential services. 'The strikes which are sought to be curbed are those' as would prejudicially affect the maintenance of public utility service, maintenance of public safety, maintenance of civil supplies and services necessary for the life of the community or would result..."

SHRI CHATURANAN MISHRA (Bihar): All these have been given in the Act itself. He is a lawyer. (Interruptions).

श्री एन० के० पी० स त्वे: मान्यवर, मरा श्राधे से श्रीधक समय तो विरोधी दल वालों ने लेलिया है (व्यवधान)

"..or would result in the infliction of great hardship to the community." I would like to ask whether any of these five tests which have been laid down would not conform to governing a civilised society which wants to remain civilised? Are these not restrictions which would be acceptable to, any civilised society or the Constitution of any civilised country which should be very vigilant, which should be very strict where an enactment is made in pursuance of a police power? This is, of course, in pursuance of a police force of a State and a curb is sought to be imposed on an invaluable right. But, Sir, I was reading some of the judgments of various Supreme Courts ot different countries where this right to strike is considered sacrosanct. They have stated that wherever enactments are made in pursuance of the police powers of the State, then they must abide by certain cardinal principles of reasonableness of legislation. They must answer in the affirmative four questions without necessitating a controversial argument.

And the four questions are: (1) Is it in public interest? (2) Is it for public purpose? (3) Is it for public welfare? (4) Is it necessary to achieve the ob-

jectives of the legislature and is not arbitrary, unreasonable or oppressive? If it fails in any of these four tests; is not in public interest or public welfare or is tendentious, then it must fail. But if all these four questions are answered in the affirmawhich the main enactment answers, then I am unable to understand why irrelevant considerations are brought in when limited services, which are essential services accessary to ensure that the community. life is not disturbed, it is not put in disarray and it does not lead to \$ chaos and anarchy, are prohibited from going on strike. I fail to understang how are the issues raised by Mr. Dipen Ghosh which are utterly irrelevant. However, improper our economic policies may be, however true he may be in making allegations of concessions to multi-nationals etc., what I want to understand is, has he made a single good point on the merits of the Bill which will show that the Bill constitutes an unnecessary curb, an arbitrary curb or an oppressive curb on the working class? One single instance as has not been given that certain services need not be included in the essential services because it would mean an unnecessary curb. because it would mean as oppression on the working class. Without going into the merits of the provisions of the Bill, to recklessly call it anti-labour, to call it a denial of their right to strike. I submit, is plenty of political skullduggery. My submission. Sir, is that we are not happy that this enactment had to on the statute book. be brought (Time Bell rings). (Intercuptions)

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) Please let him continue. We won't able to conclude Mr. Nirmal Chatterjee. (Interraptions) In this way a lot of time would be taken on this.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, he should not disturb like this.

SHRÏ K. MOHANAN (Kerala): This is not disturbance. This is a parhane, cary practice everywhere when we are discussing a matter.

THE VICE-CHAIRMAN (SHRÏ PAWAN KUMAR BANSAL): I diá not give a ruling on that.

SHRI K. MOHANAN: If he is yielding, then it is all right.

SHRI N. K. P. SALVE: I reiterate that not a single argument has been advanced on the merits of the Bill which will show that this is an necessary, undue impairment

SHRI K. MOHANAN: Did you say social welfare act?

SHRI N. K. P. SALVE: We may agree to disagree, but let us have rationale arguments and reason. True, it does not suit many in their home grounds. We are open so far as the right to strike is concerned. We stand by it. We do not want that invaluable right to be over-taken But here are the essential services and he has enumerated the circumstances in 1980-81. What happened? do you think of the locoman's strike? What do you think of the strike in the public sector undertakings Bangalore, which was going to disrupt the entire life and living Bangalore and the region round about You are rightly criticising the lockouts. You are rightly criticising the closure. How are you upholding the right to strike under the circumstances in which this enactment has been made and stated by the Home Minister and this is for the consumption of Mr. Nirmal Chatterjee? We must see that the essential services are uninterrupted because whereever there is trouble, the ple most adversely affected are the ones who have no means to live, and to protect their interests is not only the right but the duty of this House and the duty is being performed. I would like to ask only one question, namely, that if ever a strike is allowed in these essential services, is it not

going to affect the poorest of the poor before it affects any of the Members of this party or that party, or of the affluent or the rich? The community does not comprise of the affluent and the rich only. A vast majorty of them are the people who need protection and it is for their protection, after what we saw in 1980-81, that this enactment was made. It is unfortunate that that it has to be extended. We would never want it to be put on the statute book. But if the circumstances do warrant, this House will be failing in its duty to protect those who have sent them here to protect their interests.

Now, the concluding point. Let them make out a case. Let them deal with the merits of the Bill. We ourselves fought in the party to make out a case that this is unnecessary. oppressive, unwarranted curb on the right to strike. The right to strike may be invaluable but what is paramount is the interest of the community, the interest of the nation, and the interests of those who have sent us here to protect their interests, and that is why I support this Bill wholly. Thank you.

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Vice-Chairman, pecially after being given the opportunity to listen to the speech of our friend, Mr. Salve, who has the capacity of twisting anything and even if he takes a very bad case, because of the gift of his cap, he will make others to believe that what he says is correct. I would put forth my viewpoint.

I have been very carefully listening to the speeches of Mr. Salve. When he was in opposition party, he argued a certain case and when he has entered the Treasury Benches, if he is given the same very topic, he would give a different version and that will be so nice to listen. Mr. Salve has made a beautiful and an excellent point. My friend Communist Party leader has given also

some good point a_S to why there should not be any Bill like this here introduced at this stage. A_S far as my position is concerned. I have to go through both the things...

SHRI K. MOHANAN: Very difficult for you.

SHRI R. MOHANARANGAM: No, there is no difficulty for politicians that we know. We can solve these difficulties, when we have entered into politics. We face all sorts of difficulties and we are in a position to solve them according to our whims and fancies.

This Essential Services Bill is introduced now. Before dealing with aspects of it, I would like to ask a few question. What exactly is the relationship between the management and workers? I am not only a politician; I hope Mr. Chatterjee knows that I am also a trade-unionist. I am a trade union leader of two important very big organisations Madras where I was responsible for conducting a strike which lasted nearly 2 to 3 weeks where I have gained so many things for the betterment for 400 employees. And again I responsible for conducting another strike in another concern where that gentleman, without intimating closed his organisation.

So, two different versions were there. But as far as these thinks are concerned, after seeing especially the B & C Mills at Madras, aeronautics organisation at Bangalore, and that too, after ing the after-effects of the strike, I came to the conclusion that supporting this Bill is essential at this stage. It is not my intention to just bring all the employees of different organisations, whether it is public undertaking or private organisation. under this Bill. But considering the unemployment problem, considering economic development of the country, the economic backwardness of the country,

unless and untill give way for management, considering the problems, that the management is correct in its attitude, we cannot develop our country like other developed countries and other European countries. That is the main reason why I support this Bill. I have seen so many institutions in my State especialy after the strike when a company was closed for more than 2-1/2 years, and I have seen how families suffered, how more than a lakh of people suffered for more than a year, in one B&C Mills. And my personal opinion is that trade unions are responsible for creating all these complications unless and until one trade union served a particular organisation. Even our political manifesto in my political party mentioned it clearly that there should be only one union because if you have many political unions, because of the political influences that they have. even other unions and organisations do not come forward to join them.

Therefore, with regard to the first item of the Bill, I wholeheartedly support, considering that management will be a perfect one and considering that all the facilities will be extended to the employees of public undertakings and organisations. With gard to uranium industry to be included as essential service, we have got only Jaduguda mines of Uranium Corporation of India Ltd. They only one for nuclear power project of the country. If it is closed, if it is not worked, if it is not worked to its capacity, we would not be in a position to get the fuel for nuclear power production. Therefore, this should be included in this; this should be declared an essential service. Considering all these factors. I support the Bill

श्री धूलेश्वर मोणा (राजन्थान) : माननीय उपसभाध्यक्ष जी, मैं इस श्रमेंसियल सर्विसेज भेंटेनेन्स (श्रमेंडमेंट) बिल, 1985 का समर्थन करने के लिए खड़ा हुआ हूं। मैंने अपने पूर्ववस्ता विद्वान साथियों को सुना। मैं इस नतीजे पर पहुंचा हूं

श्री धूलेश्वर मीणा]

कि इस प्रकार के बिल का विरोधी पार्टी विरोध करते हैं बाल करके ध्रभी मोहनरंगक जी इसको सपोर्ट किया ग्रीर इसी प्रकार से तहेदिल से अगर उन्हें पूछा जाए, तो इस बिल का सभी लोग समर्थन करने के तैयार हैं। इस एक्ट में खास करके कुछ ही प्बाइंट्स को लेकर खास करके कार-खाने, फौक्ट्रीज में वर्क करने वाले वर्कर्ज को श्रीर लेबर की बात को लेकर उसके **ऊपर यह डिबेट चलती है, उस पर बहस** होती है, उस पर ज्यादा ध्यान--लंकिन इस बिल को जब 1981 में पास किया था, उस समन इसमें बहुत सारी चीजों का मिश्रण था। सब से पहले जैसे पोस्टल सर्किसेज हुए, टेलीग्राम ग्रौर टेलीकोन्स ग्रौर इस प्रकार के इससे सर्वधित ग्रन्थ कई एक बातों का इसमें सम्मिश्रण था।

[उपसभाध्यक्षा (श्रीमती कनक मुखर्जी) पीठासीन हुई |

railway service, transport service, carriage of passengers aerodreme, aircraft repairs, maintenance of major ports, loading and unloaging, defence service, water supply, hospitals, dispensaries, panking service, supply and distribution of coal, steel and fertilisers, any other service in oilfield, fertilisers and petroleum, security. elections to Parand Legislatures of the liament State.

سهيوا المهكاء يتعادد इ**ल प्रकार की भ**ई बातों को लेकर यह बिल एक एक्ट के रूप में श्राया। ग्रब इमारे विरोधी भाई इस बात का विरोध करते हैं कि इस बिल को जैसा कि अभी घोष साह्व बोल रहे थे, यह ब्लैक एक्ट है, काला जानून है। काला कात्न किसके लिए? काला कान्न उस कप में उसे मान सकते हैं जब कि जिसी की जिन्दगी के ऊपर, किसी के व्यवसाय के ऊपर कुठाराघात हो, इस प्रकार का नुकसान पहुचाने वाला कानून हो, तो उसे अप्रापं भाजा कानून यह सकते हैं। लेकिन इस प्रकार के कानून सै---मैं उतके पहले, मेंडम, अ।पका ग्रोर हाऊस को ध्यान इस क्रोर ले जाना चाहता हं कि 1981 में जब यह कानून बना था, उससे पहरे इस देश में क्या क्या गड़बड़ियां नहीं हुई? कहां-कहां हबतालें नहीं हुई? आप देखा लीजिए, रेलबे में हड़तालें चल रही हैं, बैंकों में हड़तालें चल रही हैं पास्ट एन्ड टेलीबाफ में हुइतालें चल रही हैं और जितनी भी असेंसियल सिवसेख थीं, सब में हड़तालें चलने लगीं और यही कारण था, यही एक बात थीं जो सरकार के ध्यान में श्राई और सरकार को मजबूर हो हर यह कदम उठाना पड़ा और उसके बाद में श्राप देखिये कितना देश के कायदे- वानून सब ठीन ढ़ंग से चलने लगे। इसी लिए इस कानून को लाना पड़ा।

ब्राज ब्राप देखिये, फॅक्ट्रीज में काम करने वाली लेबर का सवाल है, स्राये दिन हडताल करते है भौर हड़ताल कौन करता हैं ? काला कानून जो ग्राप कहते है, वह है किसके लिये ? काला कानून ग्राप कह सकते है, ग्राप श्रीर हम जैसे श्रीर खास करके जो लेबर लीडर ग्रयन ग्रापको मानते है, जो लेबर के नेता ग्रपने ग्रापको कहते है. उन लोगों के लिये काला कानून है क्योंकि एक तरफ यह नेता उन मजदूरों की जाकर बहकाते हैं कि तुम्हारे लिये मेनेजमेंट उलटा-मोधा पोशीदा काम करता है और इधर त्राकर मेनेजमेंट से वात करते हैं कि अ**मुक**-ग्रम्क वर्कर्स काम नहीं करते हैं या ठीक इंग से काम नहीं करने हैं । इस प्रकार की बातें लेकर तब यहां ग्रागे ग्राते है श्रीर ग्रपना उल्लू सीधा करते हैं, ग्रपने भापको दोनों के बीच में कड़ी बना कर के नेतागिरी करते र**ह**ते हैं। मैं मानता हूं उन

3.00 P.M. लोगों के लिये यह जहर काला कानून है, वही देश के अन्दर चाहे लेकर क्लास हो, चाहे मजदूर हों, ग्रीर चाहे कोई भी श्रेणी हो, इस आजाद देश में हर कोई काम करने को तैयार है ग्रागर उसे ठीक ढंग में रास्ता दिखाया जाये। तो मैं ग्रापमे निवेदन करूंगा कि इस प्रकार की बहकी हुई बातें, इस प्रकार के देश के उत्थान के लिय होने वाले कानून के खिलाफ ग्राप लोग मत कहें। उस पक्ष ग्रीर ट्रेजरी बेंचेंग के मेम्बरों ने भी बार-बार कहा है कि देश के वर्तमान प्रधान मंत्री ही नहीं बह्कि देश की जो पहले प्रधान मंत्री थीं

उन्होंने भी समय-समय पर विरोधी पार्टियां का समर्थन लिया ग्रौर ग्रपसे काम किया है ग्रौर जो कुछ भी कायदे-कानून बनाये जाते हैं स्राप लोगों की राय से देश के हित में, देश के विकास के लिये बनाये जाते हैं। स्राज हमारा देश एक विकासशील देश है । इस देश में इस प्रकार से म्रगर गड़बड़ी करते रहेतो देश की ग्रथ व्यवस्था बिल्कूल ही खत्म हो जायेगी। मैडन मैं ग्रापके माध्यम से हाउस का ध्यान उस ग्रोर दिलाना चाहता हं कि कुछ एसे कारखानों में हड़तालें कराई जाती हैं, लाक ग्राउट कराय। जाता है या ले ग्राफ कराया जाता है, इसमें कुछ मैनजमेंट की भी गलती है । ग्राप रिकार्ड उठाकर देख लीजिये कई एक जगह पर कई एक कंपनियों में. मेरे पास दो-तीन कंपनियों के नाम भी लिखे हये हैं, उदाहरण के लिये मैंसर्ज डब्ल्यू० जी० फोर्ज ० एंड कम्पनी, जो डिफेंस प्रोडक्शन का काम करती है, ग्राज उन्होंने 40 करोड़ रुपय का बिजली का बिल ग्रदा नहीं किया है। उसी प्रकर से मैंसर्ज (श्रोमर डायकेम) ग्रौर साराभाई कैमिकल्स हैं, इन्होंने भी म्रपने बिजली के करोड़ों रुपये के बिलों का भुगतान नहीं किया है । ऐसी स्थिति में कारखानों के अन्दर ले आफ कराने का दायित्व किस पर है ? ले ग्राफ ऐसे ही मैनेजमेंट करती है, हड़ताल नेता कराते हैं ग्रौर लाक ग्राउट मजदूर कभी-कभी कर भी लेते हैं। जहां तक मजदूरों के हितों का सवाल है, सरकार ने कई एक कोर्ट्स बनाये हैं, ग्रपील कोट्स भी बनाये हैं। लेकिन मैं सरकार का ध्यान इस ग्रोर ग्राक-षित करूंगा कि लेबर की श्रमिकों की भलाई का ख्याल रखते हुये उनको ग्रौर भी कुछ सुविधायें दी जानी चाहिये । स्राये दिन हुंड़तालें होती हैं । लेकिन हुड़तालें कुछ मांगों को लेकर होती हैं और कुछ मांगों को लेकर छोटी-मोटी बातों को लेकर अगर झगडा खडा कर दिया जाय तो उससे बहुत बड़ा नुकसान होता है । इसलिये सरकार का ध्यान इस ग्रोर ग्राकिषत करना चाहता हूं कि इस प्रकार के छोटें-मोटे कोटर्स जरूर बनें लेकिन उनको इस प्रकारकी लम्बे प्रोसीजर में जाने की दिक्कत आये तो ऐसा कोई कानून ग्राप नहीं बनायें। मंडम, हमारे विरोधी भाई इस कानून के तहत कहते हैं कि इससे मजदूरों के फंडामेंटल

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राइटस पर ब्राघात होता है । फंडामेंटल राइटस उसी को दिये जाते हैं जिसको पहले काम करने की सुविधा दी जाती है । तो काम करने का ग्रधिकार हम लोगों को है श्रौर हमें काम करना है श्रौर ग्रगर काम करेंगे तो हमारा ग्रधिकार भी है। लेकिन भ्रगर काम नहीं करेंगे तो देश में उत्पादन ही नहीं बढ़ायेंगे, ग्राये दिन हड़ताल करते रहें श्रौर काम पर नहीं स्रायें, डयूटी पर नहीं जायें, तार या डाक समय पर नहीं बंटे, रेल टाईम पर नहीं चले, या हमारे पोर्ट्स पर सामान को उतारा नहीं जाये सामान को लोड या ग्रनलोड नहीं किया जाये, इस प्रकार की इसैंशियल सर्विसेज जो कि इंसान के लिये, आदमी के लिये निहायत जरूरी चीजें है, उनको बरकरार करने के लिये हमें काम करना होगा। इस प्रकार की बातों को ले करके ही इस बिल में पांच साल की ग्रवधि जो बढाने के लिये श्रमेंडमेंट लाया गया है सरकार के द्वारा, उसका मैं तहेदिल से स्वागत करता हं श्रीर ग्राशा करता हूं कि हमारे विरोधी भाई भी इसे सहर्ष स्वीकार करेंगे।

DR. SHANTI G. PATEL: Madam. I rise to oppose this particular Bill. I have been trying to follow socalled arguments that were sought to be advanced to justify the extension of this old Act. I am very sorry to say I have failed to come across a single valid argument. When it was introduced for the first time in year 1981, it was argued that there were some dislocations in what are called "essential services" and that is why the Government was compelled to come forth with this type legislation. It was pointed out even at that time that though dislocations took place, it was not the worker who was responsible but the management was solely responsible for that state of affairs. I am referring to the Bangalore strike, which again been repeated by two Members from the opposite side. I would like to repeat what I said at that time that time that the dispute arose mainly because it was the breach of the agreement on the part of Government and

[Dr. Shanti G. Patel]

that is why the workers were compelled to resort to strike. In Bangalore it was the public sector enterprise. According to the agreement, the wage rise should have been automatic in a certain industry. It was denied and that is why the whole dislocation took place.

Yet the issue is more fundamental than this. Whether we call it a fundamental right or not, it will depend on the person's own views. cularly if one is politically coloured, but the main issue is whether the workers should have a right to strike. I was trying to follow the speech of my learned friend, Mr. Salve, who is busy now convincing the Home Minister as to why he should withdraw the Bill-I do not know what he is talking about--but anyway I could not understand was whether he was in favour of the strike or the strike, because in one against breath he said that this right needs to be protected, and in another breath he said, in the public interest this needs to be curbed, or needs to be controlled and even in certain cases completely denied.

SHRI N.K.P. SALVE: I said, the right to strike was surrendered.

DR. SHANTI G. PATEL: I would allow you to interrpute me. I do not mind that. "A" + 1, - 16.

SHRI CHATURANAN MISHRA: If you so desire, then you sit down and give him the floor.

DR. SHANTI G. PATEL: Madam. what I was submitting was that this right to strike is something the understanding of which depends on the concept that we have regarding industrial relations system and the concept we have regarding democratic functioning. Has the right to strike

any place in democratic working or not? That is the fundamental issue which we are required to determine. I believe and submit that this is very necessarv in a collective ining process. It is based ultimately on what is called the conflict of interests. In an inqustrial society, conflict of interests between the employer and the employee-whether the employer is public sector or private sector is a different matter-is there: there can be genuine honest differences of opinion on the demands that are under discussion. The workers may legitimately. rightly, honestly feel that they should resort to a strike. In these circumstances why should this right be denied to them? This is something which has been, as I said when my friend was speaking, said by MLO. It is not just me alone. The ILO has representatives of three parties and one of the parties is the Government. This very Government is a party to what has been adopted in the form of conventions recommendations in this particular forum. There is a Special Comgoes into the various mittee which conventions, particularly about plementation. They have said clear-cut terms--I have quoted it; I do not want to take the time of the House again to quote it--that this is a fundamental right. No collective bargaining process can take place, the workers cannot safeguard their occupational interests unless this right is given otherwise they will be just on which will be beaten from the side time to time. So, it is very necessary to give this.

It appears from the speeches that, I was hearing, that workers have some pleasure or fun in resorting to strike. Let me disabuse their minds and tell them that this is something which brings privation and hardship to the worker. But still, if he resorts to it, he resorts to it because he has no other alternative left but to ressort to this particular method to get his grievances mitigated.

I would also like to refer to another aspect as to why you should not go in for this decision. Are there not sufficient provisions to prohibit strikes it ever they take place in the public utility services or, what called, essential services, For this there is the Industrial Disputes Act. Therein there is a provision that before the workers resort to a strike there has to be a notice and a certain period has been prescribed. Even atter that the workers cannot resort to strike because the matter is sought to be referred to an Industrial Court. A Prior to that and thereafter strike will be illegal. But there is a difference between the legislation which is sought to be extended and the legislation which exists even now-and which existed prior to the enactment of this particular lawand which says that in case of denial of this particular right to strike. tnere will be an alternative forum which will be open to you where you can go and get your grievances redressed. Here it does not exist. Here dismissal. the forum is imprisonment-even up to one for so-called inciting orappealing to workers to resort strike. This is not a labour or welfare legislation. I may respectfully submit that this is a criminal legislation. where workers are sought to be treated as criminals and not as-as the party in power says day in and day out-workers who will be participating in management. They are talking of workers' participation in management but here they are not participants in the running of an industry they are sought to be treated here as criminals. That is what we object to. An ordinary police officer, merely on suspicion-mind you, on mere suspicion-can arrest a worker without a warrant. These are the powers given under this Act. That is why we are opposed to it. . , =.

One can have two views on whether workers should resort to strike. am not one of those who would like to resort to strike day in and day out.

I believe, as Gandhiji had said, that strike is the last weapon in the armoury of the workers. It has to be resorted to with all sense of responsithity. But, that doesn't mean that right to strike should be taken away because a strike must be resorted to in certain circumstances may not be proper. I think the hest is to educate the workers, to make them understand what is good and what is bad-to create that particular atmosphere. I would again appeal to friends who talk in terms of Nehro culture to think more. What Nehru culture? Nehru culture was not to go with danda or imprisonment. He called people, had a dialogue with them and came to an understanding. I would remind them that he was the person who, as the Prime Minister. invited labour leaders and said, let us have a moratorium on strikes. It is possible. If you trust the workers, the workers will respond but, if you just consider them as criminals. sorry, there cannot be the expected from these people. So, I response would say, there are sufficient visions in the Industrial Disputes Act to prohibit strikes—if the Government is interested in doing it.

Madam Vice-Chairman, here I would like to submit that the "essential" is a misnomer. under this Act. If the is essential Government should censider it pedient in the "public interest" call it essential, it just becomes sential. Madam, I can submit, a sugar factory can become essential because there are various provisions in law which say that on a matter in which Parliament has power to pass a law, any service-in a number of industries mentioned under, what is called, the Industries (Regulation and Development) Act-can be declared essential. Then what is left out? May I know from the Home Minister what Anything can be conout? sidered as essential. Then, as the saying goes, "Give a dog bad name and hang it." That is the way they want जो ६ का १० to do it.

[Dr. Shanti G. Patel]

The Labour Ministry has always been opposed to this-I can say this without any fear of contradictionright from the beginning. Let their files be made open and brought inspection. As far as the passing of this law is concerned, when it was brought in 1981, the Labour Ministry was supposed it—and it was a Ministry headed by persons belonging to the party. The only purpose is to create an atmosphere of fear and terror country, and to browbeat But the workers. workers are not going to be browbeaten in this particular manner. This law is also unfair and inequitable.

They have said: "All right, for layoffs and lock-outs we do apply this particular law." As the Times of India survey of 1984 clearly shows, more mandays are being lost due to lock-outs and less due to strike. The percentages are going up as far as lock-outs are concerned. I know, say, they are not essential. But if they want to declare them essential. It is possible for them to declare them essential. Let us see. Are closures prohibited? Is a person who closes his undertaking to be imprisoned for a year? No. Under this particular law he is free to do as he likes to do. Not only that, but there are employers who do not pay their provident fund contributions. These are infringements which need to be dealt with severely. There are employers who do not pay the minimum wages. There are employers who employ contract labour. Instead of removing these maladies from the society, the antisocial habits of the people, they are trying to penalise the workers. That is how they want to keep the wheels of production moving.

This is not the way. I do not think you can achieve the purpose by doing this. you can make a worker remain present in the factory, but you cannot make him produce what he must

and what he can. That can only be done if you trust the worker and create an atmoshpere, a congenial at...osphere for this particular purpose.

Lastly, while concluding, I would again refer to the right to strike. As I said earlier, the right to strike is a thing which was not only conceded by the ILO Committee but also by our own Commission, National Commission on Labour, the Gajendragadkar Commission. This was the only Commission of this type appointed in the post-independence era. They also in so many words have conceded this particular right of workers to strike. I would not like to quote. I have referred to it in the past. I would say that this is something which has been . considered and conceded by a very important body, an expert in particular way.

I would therefore, still plead even at this late stage. Let us have a reasonable way, a democratic way, of handling the industrial relations and not behave in a criminal way. Otherwise, what is sought to be achieved is lost, and we may not be able to achieve our goal.

CHARLES AND AND AND

I have done.

श्री सुखदेव प्रसाद (उत्तर प्रदेश) : मैडम डिपुटी चेयरमैन, मैंने ग्रपने साथियों के विचार सूने । हमारे होम मिनिस्टर साहब जी एसेंशियल सर्विसेज (ग्रमेंडमेंट) बिल लाए हैं मैं उसका तहे दिल से समर्थन करता हुं। हड़ताल का ग्रधिकार मानव स्रिधकार माना गया है, लेकिन जैसा कि हमारे बहुत से साथी कह रहे हैं यह उनका जन्मसिद्ध ग्रधिकार है, मैं इस से कतई सहमत नहीं हूं। हड़ताल के बारे में एक दावा मैं सही मानता हूं कि जहां पर मिल के मालिक या सरकार मजदूरों की मांगों को नहीं मानते, उनकी जायज मांगों को नहीं मानते, वहां यदि वे हड़ताल करते हैं तो बात ठीक है, लेकिन मैंने यह देखा_ है कि भ्राज हमारे यहां इतनी यनियने बन चुकी हैं चाहे वह ग्राई०एन०टी०यू० सी० हो, ए०ग्राई०टी०यू०सी० हो, हिन्द मजदूर सभा हो या कोई ग्रौर हो, ये सब एक दूसरे की राइवेलरी में एक दूसरे से बढ़ कर मांगें रखती हैं ग्रौर मागें रख कर हड़ताल कराती हैं। इसका ग्रौचित्य मैं नहीं समझ पाता। इसी तरीके से मुल्क के ग्रंदर तमाम प्रोडक्शन डिसटर्ब होता है।

मैं ग्रौर बातों की ग्रोर न जाकर एक चीज की स्रोर स्रापका ध्यान दिलाना, चाहता हूं। जब हिन्दूस्तान श्रौर चीन की बात चल रही थी, हमारी रेलवे की सर्विसेज, एसेंसियल सर्विसेज थीं। लेकिन क्या श्राप सोच सकते हैं कि उस समय भी उसमें हडताल कराने की बात सोची जा सकती थी। लेकिन हमारे इन विरोधी पार्टियों के नेताओं ने मिलकर रेलवे में उस समय भी हडताल करा दी जब कि हमारे यौद्धा मोर्चे पर कुद रहे थे ग्रौर ये हड़ताल करवा रहे थे। उस समय गोबिन्द वल्लभ पन्त जी होम मिनिस्टर थे। फिर भी ये कहते हैं कि हड़ताल करना हमारा जन्मसिद्ध ऋधिकार है। श्रापको दूसरा इंस्टांस मैं देना चाहता है। श्रभी बम्बई में कपड़ा मिलों की हड़तील हई मजदरों के अधिकारों को लेकर एक लंबी हड़ताल मिलों में कराई गई जो कई महीनों तक चली ग्रौर मिलें बन्द रहीं। क्या यह मुल्क के साथ विश्वासघात नहीं था ? वहां पर मजदूरों ने तोडफोड़ की ग्रौर कोई चारा नहीं रहा तो मिल वालों ने लाक आउट कर दिया। लेकिन इस तरह की चीजें मुल्क के लिए हैल्दी सिस्टम नहीं है। मैं ऐसा मानता हूं कि **श्रा**प हड़ताल करायें, लेकिन मुल्के को भी देखें, काम को भी देखें, मुल्क की बहब्दी को भी देखें। श्राज जिन जिन चीजों को लेकर ग्राप छोटी यूनियेन बनाते हैं, कहीं पर जाकर सेंट्रल सर्विसेज में भी, सप्लाई में भी हड़ताल करा देते हैं, बिजली की सप्लाई में हड़ताल करा देते हैं, कहीं दूसरी चीजों की हड़ताल करा देते हैं श्रीर लोगों का तमाम कारोबार ठप्प हो जाता है, तो भया यह ठीक है मुल्क के लिए? हड़ताल का ग्रीचित्य तो ठीक है, लेकिन म्राप जो हमारी ऐसे ऐसेशियल सर्विसेज में हड़ताल करा देते हैं तो पूरा मुल्क उससे ऐफेक्ट होता है जिसका नतीजा यह होता है कि देश की इकानामी एक तरह से बरबाद हो जाती है।

मैं इन शब्दों के साथ इस बिल का समर्थन करता हूं श्रौर मैं समझता हूं कि यह जो बिल श्राया है 5 साल के लिए, इसका श्रौचित्य है श्रौर इसका हम सब को समर्थन मिलकर करना चाहिए।

श्री शंकर सिंह वाघेला (गजरात) : मैडम वाईस चेयरमेन, मैं इस बिल का विरोध करने के लिए खडा हम्रा हं। अच्छा होता आप ऐसे बिल को पास न करते। चार साल पहले जो हम्रा, चार साल के बाद फिर 5 साल के लिए आप फिर ऐसा बिल पास कर मजदूरों को गलाम बना रहे हैं। ग्रापने कभी चार साल का जायजा लिया ? 1981 में जो परि-स्थिति थी, उस समय जो ऐक्ट लाए, इसके बाद 1985 में फिर से उसकी श्रवधि बढा रहे हैं, फिर ग्राप 5 साल के लिए उसको रखने जा रहे हैं। तो फिर पिछले 4 साल में क्या हुन्रा ? 1981 के पहले जो प्रोडक्शन था, जो स्ट्राइक्स थी, जो लाक-ग्राउटस थे, जितने श्रम दिनों का नुकसान होता था, इसकी तुलना में 1981-85 के श्रांकड़े देखें, हमारे मित्र श्री दीपेन घोष ने भ्रापको भ्रांकडे दिए, उनमें भ्रगर श्राप देखते तो श्रापके कानून की वजह से ग्रापका प्रोडक्शन बढ़ा है, 1981 से पहले प्रोडक्शन कम था, इस बिल से बढ़ा है. तो मैं इस बात से सहमत नहीं हं। ग्राप देश की इकानामिक समीक्षा पेश करते हैं तो कहते हैं कि देश में भ्रार्थिक सुद्दता बढ़ती जा रही है, प्रोडक्शन बढ़ता है। किसकी वजह से प्रोडक्शन बढ़ता है ? कौन काम करने के लिए जाता है। इसके लिए खुन पसीना कौन वहाता है। म्राप कहते हैं प्रोडक्शन बढ़ता है तो फिर ऐसी परिस्थित कहां पैदा हुई है कि फिर भी ग्रापने यह बिल लाकर मजदूरों को, कर्मचारियों को गुलाम बनाना पड़ रहा है । इस बिल को पास करके ग्रापको प्रोडक्शन को रोकना है क्या? चार साल में 1981-85 के बीच माननीय गृह मंत्री जी श्राप तो महाराष्ट्र के हैं, क्या हुम्रा महाराष्ट्र में ? कितने मजदूर बेकारी

[श्री शंकर सिंह बाघेला]

में मारे गए, कितने मजदूर वहां की टेक्सटाइल मिलों में बेकार रहे ? कित ने मजदूर श्रौर कितनी बहनों ने बेकार की, कितनों ने ग्रपने शरीर बेचकर हर रोज का खाना पूरा किया ? ग्रापने हल निकाला तो वह भी पोलिटिकल । इसमें इलेक्शन ग्रोरियेंटेंड पालसी थी, कोई मजदूरों के हितों को सामने रखकर श्रापने हल नहीं निकाला

The Essential Services

माननीय गृह मंत्री जी ग्रापने थ्री-डी फिल्म देखी होगी इसमें पिस्टल, रिवालवर दर्शक के सामने उसके सीने पर श्राता है एँसा लगता है । लेकिन पहली दफा भ्रगर सीने पर स्राती है तो दर्शक डर जाता है, झिझकता है। जब बार-बार ऐसी चीज म्राती है तो वह उसकी म्रादत हो जाती है। वह यह समझता है कि ध्री-डी फिल्म कुछ नही है जिस समय इसकी ग्रावश्यकता होती है उस वक्त ग्रगर इसको पूरा नहीं किया जाता तो बाद में इसका कोई फायदा नहीं । ग्रब इतनी देर के बद इसको फिर पांच साल के लिये बढ़ाते हैं यह शर्म की बत है। कितने ले-ग्रउट हो गये है, कितने हम री हड़त ल हो गई हैं ? मैनेजमेंट ग्रपनी फैक्टरी को, ग्रपनी मिल को वीमार घोषित कर देते है। मैंने कभी नहीं सुना कि कोई भी मिल मालिक खुद बीमार हुन्ना हो। कभी मैंने नहीं सुना कोई मिल म।लिक इकोनोमि-कली साफ हो गया हो। उसने मजदूरों का ।सा रोक , प्रोविडेंट फंड नहीं दिया ग्रौर जो भी पैसा उसके पास था उसको कहीं दूसरी जगह शिफ्ट कर दिया। इस तरह से वह मिल बन्द कर देता है, ले-ग्राउट कर देता है। इस हिसाब से कितनी ही कैंक्टरियां देश में बीमार है। मेरे ख्याल से 80 हजार से ज्यादा फैक्टरीज ऐंशी हैं ग्रौर 80 हजार फॅक्टरीज में हमारे सरकारी बैकों के 3 हजार करोड रुपये ब्लाक हो गये है। इसके लिए कौन जिम्मे-दार हैं ? कौन निकालेगा उनसे रुपया ? ये मिल-मालिक बीमार नही है, इन्होंने ग्रपनी मिलों को बीमार कर दिया है और प्रपने भ्राप सेफ-साइड करके बैठ गये हैं। क्या इनके लिये ब्रापके पास कोई

कानून है ? ये जो लोग काम करते हैये मारे जाते हैं। ये जो खून पसीना बहा कर काम करते हैं उनके लिये कोई व्यवस्था है ग्रापके पास ? ये मिल-मालिक लाखों रुपये ब्रदा नहीं करते। इलेक्ट्रीसिटी के बिल तो लाखों रुपये का होता है वह भी नहीं देते हैं। क्या उनके लिये ग्रापने कभी कहा है कि इनको पेमेंट न करने पर जेल भेज दिया जाएगा। स्नाप एक ही साइड को देखते है । दूसरी साइड को देखिए। स्रापको यह मालुम होना चाहिए कि श्रमिक हड़ताल क्यों करते हैं ? कर्म-चारो हडताल क्यों करते हैं, वे स्टाइक क्यो करते हैं ? क्या वह इसलिए करते हैं कि बहत दिन हुए हड़ताल नहीं हुई इसलिए हड़ताल कर दी जाए। स्राज मन कर रहा है हड़ताल करने का इस लिए हडताल कर दो, झंडा उठा लो श्रीर नारे लगा दो या युनियन के पास कोई काम-काज नहीं है इसलिए वह हड़ताल कराती है। नही, इन सब का कारण यह नहीं है। उनको मिनिमम वेज नहीं मिलता । जो मिनिमम वेज एक्ट है उसका इम्पलीमेंटेशन ठीक से नहीं होता। जो इम्पलीमेंतशन एक्ट का होना चाहिए वह नहीं हो । यह भी उनके दिल में रहता है कि उनकी बहुत सी जरूरतों को नही माना जाता। वर्कर्स की ग्रीवांसेज होती हैं उन ग्रीवासेज को दूर करने के लिए जो कार्रवाई होनी चाहिए वह नहीं होती। ग्राप कानुन ला कर उसके ऊपर उल्टे पाबन्दी लगा देते है । भ्रापको उनकी जो उचित, न्यायोचित मांगें हैं उनको स्रापको जरूर मानी माननी चाहिए । भ्रान्दोलन कोई म्रपराध नहीं है। हर नागरिक का ग्रान्दोलन करने का राइट है, स्ट्राइक करने का राइट है । जो कर्मचारी की दिक्कतें है उनको ग्रापको देखना चाहिए । बढ़ते हुए मृत्य उनके सामने है, बेकारी है, मुद्रास्फीति इतनी बढ़ गई है कि वह जो कमाता है वह सब खर्च हो जाता है, उससे उसके परिवार का पेट भी नहीं भरता। उसकी यह साइड देख नी चाहिए । उसका मन, उसका शरीर ठीक रहे। जब उसका मन ग्रौर शरीर ठीक रहेगा तो वह दिल लगा कर काम करेगा और जब दिल लगाकर काम करेगा तो प्रोडक्शन बढ़ेगा । म्राज मजदूर के चेहरे पर रौनक नहीं है। उसके बदन पर

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पूरे कपड़े नहीं है। ठंड में कम्बल नहीं है श्रीढने के लिये। वह इसी चिन्ता में रहता है कि उसके बीवी बच्चे क्या खाते होंगे, उसके बच्चों की फीस कैसे दी जायगी। जब उसकी ऐसी मनःस्थिति होगी तो वह कैसे काम करेगा। वह कभी ग्रच्छा काम नहीं कर सकता। इन लोगों के बारे में हमें सोचना चाहिए। इनके चेहरे पर कैसे रौनक ग्राए इस पर हमको सोचना होगा। श्रापको दूसरे विश्वयुद्ध का जमाना याद होगा कि जापान, इजराइल, वेस्ट जर्मनी वहां लेबर्स की क्या हालत रही।

फेक्टरीज में जो लोग काम करते हैं, वे हमारे लोग है, हमारे सिटीजन है। श्राज दुनिया में जर्मनी, जापान श्रीर ईजराइल किस तरह से नम्बर, 1, 2 या 3 पर ग्रा गये है, यह किसी से छिपा हुमा नहीं है। यह प्रवान मंत्री न या कबिनेट ने नहीं किया है। इसके पीछे लेबर है, श्रमिक है ग्रीर श्रन्य कर्मचारी है। म्राप यह जो एसेंशियल सर्विसेज एक्ट लाये हैं इसका मंशा यह नही होना चाहिए कि जो हमारी प्रोडक्णन को बढाता है उसकी किसी तरह रुकावट मिले। सभी श्रमिक हमारे देश के नागरिक है। वे यह समझें कि यह फेक्टरी मेरी है, मैं इस देश का नागरिक हा मुझे देश के लिए काम करना है। लेकिन ग्राप तो उसको दुश्मन समझते हैं, श्रापको वह दुश्मन नजर ग्राता है। ग्राप उसको मित्र की तरह से देखे। ऐसी शिक्षा हमारे देश के नागरिको को दी जानी चाहिए कि वे सब इस देश के नागरिक है। अगर कोई नकसान होता है तो वह देण को नुकसान होता है। श्रमिक फैक्टरियों में जो प्रीडक्शन करता है उसमें उसको भागीदारी मिलनी चाहिए । उसको यह विश्वास हो, भरोसा हो कि जिस फैंक्टरी में वह काम करता वह उसकी श्रपनी फेंक्टरी है । श्रगर भ्राप ऐसी नौबत लाएंगे तो स्ट्राइक होने का कोई सवाल नहीं है। ग्रगर कोई बात होती है तो ग्राप एडमिनिस्ट्रेशन के पास जाते है, राज्यों के पास जाते हैं। राज्यों में ग्रापकी सरकारे है। उन्होंने सोचा कि हमारी सरकार है, इसको ग्रौर श्रागे बढ़ा दो । इस तरह से मजदूरों के साथ ग्राप व्यवहार कर रहे है। मैं चाहता हूं कि ऐसी स्थिति में एक बोर्ड बने, एक एड-वाइजरी कमेटी बन जिसमें सभी सबधित लोग हों, जिसमें लेबर के प्रतिनिधि हों. होम मिनिस्ट्री क लोग हों, लेबर मिनिस्टी के लोग हो, मैंनेजमेट के लोग हो, जो इन सारी बातों पर ध्यान दें। मैं समझता हं कि ग्रापका ध्यान मजदूरों के बचाव की तरफ जाएगा। सन् 1981 क पहले जब थह बिल नहीं था तो क्या होता था? सन् 1976 में रेलवे की हडताल हई तो ग्रापन उसको कैसे कंटोल किया ? जिन लोगों ने ग्रापका समर्थन किया. सन 1980 ग्रौर 1985 में जिन गरीबों, मजदूरों ने श्रापको वोट दिया उनके लिए ही स्राप यह कानून ला रहे है। स्रापको यह देखना चाहिए जिन लोगों न ग्रापका समर्थन किया वे ग्रापके विरुद्ध न हो जायें। मे समझता हूं कि यह एक ब्लेक बिल है, काला कानून है जिसमें ग्राम नागरिकों की ग्राजादी को ग्रापने नजर-ग्रन्दाज किया है। इसलिए मै अपनी पार्टी की तरफ से और श्रपने दोस्तों की तरफ से इस बिल का विरोध करता हं।

THANGABAALU SHRI (Tamil Nadu): Madam, I rise to support this Essential Services Maintenance (Amendment) Bill, 1985 because it is very essential today. This Bill seeks to extend the present Act for another five years. Madam Vice-Chairman, at the very outset I would say that our friends from the Opposition side are not at all justified in their violent outbursts against this Bill because they never think of the country. They never think of the society. They think of themselves only. This is the atti tude of the Opposition in this coun try today. That is why they have been opposing whatever progressive Bills are being brought in Parliament. If they had cared to find out how many times the provisions of this Act had been invoked during these four years. they would have definitely found that at no time the provisions of the Industrial Disputes Act like collective bargaining, conciliation, adjudication and arbitration have been annuled. Hence there is no question of fundamental rights of the workers' being

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forfeited even in public interest. is imperative for the Government to have adequate power in its hands so that when the nation's interests mortgaged for achieving certain sectoral gains, the Government can act with verve and vigour. During 1984 out of the total 410 cases of strike and 100 lockouts, about 355 strikes ended and 89 lockouts lifted as a result of the prompt preventive action taken by both the State and Central Governments. There was marked improvement in the overall industrial situation with the number relations of mandays lost due to strikes and lockouts declining from 31.64 million in 1983 to 22.89 million in 1984 during the period January-September. Our honourable Prime Minister, Shri Rajiv Gandhi has initiated effective measures for ensuring that workers participation in the management comes a vehicle of transforming the attitude of employers and workers for establishing a "cooperative culture" which will help in building a strong, self-confident and self-reliant country with a stable industrial base. Even the carping critics of the Government cannot controvert the fact that the first General Budget of the new Government is acclaimed as a labour welfare budget. Our friends from the opposition said it is only for the multinationals, it is only for the vested interests. I would say, they may not accept the concept in which the Prime and the Finance Minister brought forward this budget. They certainly understand it but since they are in the Opposition, they do want to admit their agreement with the concept and they want to oppose it for the sake of opposition. This is their attitude. But this budget has become the beacon light of heralding a new era of industrial peace and stability to the country today. Our Prime Minister in his first Republic Day speech announced national awards for workers. This is the first time that national awards have been introduced for workers. If the Government is not

interested in the welfare of the workers, he would not have done so. But these factors are not at all taken into consideration by our friends in the Opposition. The Opposition leaders , should not see every legislative endeavour of the Government with jaundiced eyes. I would request them to appreciate that the country needs discipline, the country needs more and more effective steps to curb all anomalies so that the country can gress further. It is time that every patriotic Indian should extend wholehearted support to the Government in its commitment in making india secure a pride of place among the comity of nations. It will not be tar trom the truth if I say that the influence of the Opposition parties particularly centres round the workers in the organised sector only. It is in the interests of the workers in the organised sector that they are not swayed by the short-term gains, they should not become puppets in the hands the opportunists trade union leaders in our country today. I am sorry to say that one of the self-styled trade union leader in Maharashtra recently has threatened that he will lead workers to street fights if their fundamental rights are forfeited by this Bill. I am sorry to see the ignorance leaders of this of the trade union country today. Is there any room or place for any such primitive philosophy in a democratic country ours? There is no place at all. Where is the question of violating the Fundamental Rights of the workers? As I said in the beginning, the workers' interests are safe and secure in hands of our beloved Prime Minister, Shri Rajiy Gandhi, than in the hands of the Opposition leaders today. It will be no exaggeration to say that all the benefits of the labour laws, labour welfare laws., have accrued only to the workers in the organised sector. But I am sorry to state that in the organised sector today in India, the labourers are the worst sufferers and the beneficiaries are the trade union

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leaders. These trade union leaders, because or their personal interests, are creating these conditions. They wanted and they want that this country should not progress. According to the 1961 Census, Madam, Deputy Chairman, the strength of the rural unorgamised labour in the country is of the order of 220.08 million. Can the Opposition leaders deny the fact that they are the backbone of the Indian economy, particularly those people who are in the agricultural sector, the agricultural labourers, the small, medium and the marginal farmers and the otner workers? The Government has advance the been endeavouring to interests of these workers and improve the socio-economic conditions the unorganised rural workers in the country today through a number which have been measures specifically to increase the income and the working and the living conditions of the rural workers in the country today. It is evident that the 20-Point Economic Programme, the IRDP, the NREP and the RLEGP have improved their lot and, according to the available information today, between 1980 and 1984, the percentage of the people who were below the poverty line has been reduced. The percentage of the people who were below the poverty line was 52 per cent in 1981 and during the period 1980-84, it has been and, at the end of reduced much 1984, it has been reduced to the maximum extent, that is, today 37 per cent Madam Vice-Chairman, I would like to ask the friends in the Opposition: Is not this development? Is not this progress? Is it not the achievement of the Congress (I) Party? Is it not the achievement of the Congress(I) Party the leadership \mathbf{of} Shrimati Indira Gandhi and subsequearlier ently, under the leadership of beloved Shri Rajiv Gandhi? It is an admitted fact that this Government is taking care of the workers and the weaker sections and the poorer sections of the society and you cannot challenge these facts. You do not want this country's progress and that is why you are instigating the workers. It is not for the betterment of the workers, it is not for the interests of the workers, but it is only for your own interests and your own political ends, that you are indulging in this kind of acts. The workers in the organised sector will be well advised to learn the work those from their bretnren in the unorganised sector today. nation is beholden to the workers in the rural areas for having achieved self-sufficiency ın foodgrains. instance, the farmers in the country, who are in a majority, are also weaker sections. The farming community in India today is not so rich, is not so better off. But that community torms the backbone of the economy today. They are the food-giving people to the whole nation, to the whole humanity, today. But this section is not at all cared for and they think that the Opposition leaders are not at all raising their voice for them and that they are not for them. foodgrains production is high in the country today and, today, we have achieved the best production in the world. For instance, in the FCI where foodgrains have to be started after the hard labour of the small, medium and marginal farmers of this country, if they want to go on strike, what will happen? You must think in terms of those things. That is why the Essential Services Act is essential. And it requires not only five more years; it requires 50 years and even more, because if this is not done so in this country today, "every disorder is the order of the day" and our Opposition friends are bent upon creating chaos so that they can fish out something through this condition. But the mass of the country, the Indian people are behind the Congress party, because Congress party is the only party which enables them to be in the society as free living people. That why our friends in the Opposition never wanted this party or our progressive policies to come in their way.

Madam, I want to quote one instance. Many of our friends would have visited Japan, which was destroyed during the Second World

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War. It is well known all over Now, in that country there are also workers. They are striving hard for the betterment of the society and they just never bother to strike. But their rights are never ignored. If they want any more benefits, they do get the benefits by negotiations. After working hours they put black the flags or black slips on their shirts, and after the working hours they go cut of the factory and sit there to demand their legitimate claims. in India, when Mr. Salve was speaking, the Communist friends said, Socialist countries has a different culture from the other societies. We also visited those countries. We have and we have discussed with seen, them. And their culture is different from your culture. And I accuse you friends but I tell openly-that your culture is on destructive basis, their is on constructive basis. It will never attract the masses of this That is why you are now country. all the hullagullah. making (Interruption) Our culture is accepted by the people of India. That is why we are here. It is due to the Prime Minister and his image that we are here, and in the ruling party are there in opposition. You will not be able to come to this side as long as our Prime Minister is there and the in this country is Congress Party there.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): You have already taken 15 minutes.

SHRI THANGABAALU: They are interrupting. I have to answer them. You tell that side.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please do not interrupt him Let him finish.

SHRI THANGABAALU: I do not wish to take more time. But because of their interruption it is my right to assert my party's views.

Now, Madam, our hon. Home Minister has categorically and said that this legislation requires the support of the House to meet the emergencies. In fact, it is in the interests of the workers, in the terest of the people at large, in interest of the common masses of this country and in the interest the weaker sections of the Therefore, Madam, we want to take the cooperation of all the Members. not only from this side but that side also, although they are not willing to But it is the bounden duty support. of the Indian parliamentarians and the citizens of this country to support this Bill. Our Prime Minister has given a call to the people and the poor masses of this country that the Congress stands for poor and for it. The hope of the Nation, Shri Rajiv Gandhi, has to take these kinds of steps to check the people who do not want this country to forward. That is why, we welcome this Essential Services Maintenance (Amendment) Bill, 1985, and also the proposed Resolution. I welcome once again. Thank you, madam.

श्री चतुरानन मिश्र: महोदया. विल इतना लज्जाजनक है कि इसका समर्थन करना बहुत ही ग्रमंभव सी बात है। मैं ऐसा क्यों कहता हूं ? हममें से जो पूर्व वक्ता स्रभी बोले हैं, उन्होंने कहा कि विरोध पक्ष के लोग भारत में ग्रराजकत पैदा करना चाहने है। ग्रगर विरोध पक्ष में भ्रराजकता पैदा करने की ताकत होती तो आप बहुत ही गंभीरता से हमारी बातों को सुनते ? पंजाब मे कुछ लोगों ने त्रराजकता पैदा की, जिसने हमारे प्रधान मंत्री की हत्या की थी उनको सरोपा पहनाया. तो ग्रापने उनमे जा करके बातें की। लेकिन हम गरीव मजदूर हैं, कमजोर है. इसलिए हम से बात नही की ग्रौर यह कानन ले ग्राये। ग्रापने ग्रासाम में उन लोगों से बात की जिन्होंने कि अराजकता पैदा की । मैं स्रापसे सहमत हूं कि बात श्रापको करनी चाहिए थी ग्रौर ग्रापने श्रच्छा किया। लेकिन भारत के श्रमिक नेतास्रों के साथ स्रौर दल के साथ भी बैठ करके बात करते नई श्रम नीति के

बारे में। लेकिन ग्रापने ऐसा नहीं किया, क्योंकि हम मे वह क्षमता नही है। स्रगर वह क्षमना रहे तो कल ग्राप झुक कर बात करेगे। मैं जानता हु इस बात को। इसलिए ग्राप यहां चार्ज नही लगाएं। म्रापने यह साबित कर दिया है कि म्राप भ्रराजकता पैदा करने वाले से ज्यादा बात करते हैं। इसका परिणाम यह हुआ। म्रब क्यों हम इसको लज्जाजनक कहते हैं ? श्राप दुनिया के सभ्य देशों की बात करते हैं। मैं कहूं का कि किसी भी सभ्य देश जिसको ग्राप कहते हो, छोडिए कम्यु-निस्ट देशों को, वे म्रापको नापसंद हो . . (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please adress the Chair and not the other side.

SHRI CHATURANAN MISHRA: I am addressing the Chair.

मैं शापसे कहना चाहगा महोदया, कि श्रम संबंध पर विचार श्रम मतालय को करना चाहिए। इस देश में क्या एमर्जेमी है कि गृह मंत्री जी यह बिल ले करके भ्राये है ? श्रम मंत्री जी लाये ग्रौर गृह मंत्रालय का रिकार्ड इतना खराब है कि हमारे प्रधान मंत्री जी मारे गए है, ग्रापंक दल के एम०पी० मारे गए हैं, ग्रभी सत लोंगोबाल को मारा गया है, अगर इन सब कामों को देखने की ग्रापमें फुर्सत नहीं थी तो मजदूरों को ही जेल में भेजन का कानुन क्या वनाना चाहिए ? यह ग्रन्यन्त ही दुखद बात है, ग्रगर हमारा मवालय ऐसा सोचता है ? अब बिल में क्या है, सुनिए :

Section 10 of the Act says that "notwithstanding anything contained in the Code of Criminal Procedure, 1973. any police officer may arrest without warrant any person who is reasonably suspected of having committed any offence under the Act." According to Section 11, "all offences under this Act shall be tried in a summary way".

श्रच्छा हम चोरी, डकैती श्रौर रेप करने वालों से भी बरे हैं? उनके लिए कोर्ट से सम्मन होगा और हमको समरी ट्रायल

कर दीजिए, क्या यही ग्रापके लिए उचित -है ? श्रापके दल में भी तो मजदूर श्रान्दो-लन करने वाले लोग है। क्या यह उद्गित है कि इन कैमरा समरी ट्रायल करवा दीजिए, बिना वारंट हमको यह कर दीजिए ग्रोर फिर कहते है कि प्रजातव का हम दम भरते है। यही प्रजातव की वात है क्या ? इस एक्ट के तहत भी दिया गया है, श्रापन सी०ग्रार०पी०सी० को खत्म कर दिया है । सी०ग्रार०पी०पी० नही रहेगा । ब्रापन सामन एक कानुन था इण्डस्ट्रियल डिस्प्यूट का, उसमे भी हड़ताल बदिश है, ग्रसंस्थियल सर्विसेज को जारी रखने का उसमें प्रावधान है, उस एक्ट की भी स्रापन खत्म एकर दिया। इस कानुन के जरिए आपने कहा है:--

"Provisions of this Act or of any order issued thereunder shall have effect notwithstanding anything inconsistent with anything contained in the Industrial Disputes Act, 1947 or any other law for the time being in force."

श्रपने ही बानए कानुनों पर श्रापको भरोसा नहीं है क्या ? तो फिर ऐसा कानून ग्राप बनाते ही नयो ? तमाम कानूनों को रह बर दिया। फिर ग्राप वया कहते हैं कि यह जो स्रोवर-टाइम है, इसके लिए भी ग्रगर वह क्हेंगे कि हम ग्रोवर-टाइम नहीं कर सकेंगे, तो यह हडताल हीर्गा, पुलिस पकड़ ले जाएगी, ऐसा होना चाहिए था ? एक तरफ ग्राप यहा पांच दिन हफ्ते में काम करा रहे है स्रोर दूसरी तरफ ग्रोवर-टाइम के लिए मना करने पर ऐसा स्राप नहीं करने दे रहे हैं। इसके ग्रलावा इसमें है:

"Any conduct which is likely to result in the cessation of work."

सारा भारत ग्राज ठप्प हो रहा है, सारा पंजाब ठप्प हो रहा है, सारा ग्रसम ठप्प हो रहा है, सारा गुजरात ठप्प हो रहा है, उस∌ लिए कोई कानुन नहीं बना, उनके लिए ग्रापको सख्ती नही मिली गरीबों को सताने के लिए ग्राप यह कानन ले श्राए । इसलिए मैं कहना चाहता हूं कि यह कानून म्रात्यन्त ही लज्जाजनक

[श्री चतुरानन मिश्र]

है। दुनियां के किसी भी सभ्य देश में इस एटीट्यूड का कानून नहीं है। इसकी ग्रापको समाप्त कर देना चाहिए था ग्रौर मजदूर प्रतिनिधियों से बात करके एक नई अग-नोति बनानी चाहिए थी, जो लागू हो सकतो, जिसको लागु किया जाना चाहिए था।

मैं दूसरी बात श्रापसे कहना चाहुंगा, वह यह है कि इस कानून के मातहत प्रावधान ही नहीं है, जैसी कुछ शासक दल के लोगों ने चर्चा की है कि हम मालिक पक्ष के लिए कड़ाई करते हैं। लेकिन इसमें क्लोजर के कानून का कोई प्रावधान भ्रापने नहीं रखा है। इसलिए हम कक्षते हैं कि स्राप पूंजीपतियों के पक्षधर हैं, उलकी दलाली के लिए यह कानून लाया जा रहा है। ग्राज भारत की 85000 इकाइयां क्लोजर में चली गई हैं। लेकिन उसके लिए कोई कानून नहीं लाया गया, एक भी कानुन नहीं बना ग्रौर ग्रब हमको श्राप कहते हैं कि श्रमेन्सियल सर्विसेज सप्लाई यह रोक देंगे और पूंजीपतियों ने जब 85,000 इकाइयां बंद कर दी हैं, उनके लिए एक कानून नहीं । मजदूर रोजी-रोटी का सवाल उठा रहे हैं, तो उनके लिए कानून है, बिगा वारण्ट पकड़ लेंगे, समरी-ट्रायल कर देंगे, जैल में बंद कर देंगे। श्रब वस्तु-स्थिति क्या है ? वस्तुस्थिति यह है कि चीजों की कीमतें बढ़ रही हैं और इसके लिए शारे देश में काले-धन का निर्माण बड़े पैमाने पर हुग्रा है । क्या इसका निर्माण हम लोगों ने किया है नहीं, इसका निर्माण प्रापके जो मित्र लोग हैं, उन्होंने किया है ग्रौर उनके लिए कोई कानुन नहीं है। हम गरीबों को सताने के लिए ग्रापके पास कानून है। हम उनसे लड़कर, हड़ताल करके उनके कालेधन से ग्रयना जायज हिस्सा ले ग्राते हैं, वाजिब तरीके से ले श्राते हैं, जो कि समाज के सामने रहता है, उसको रोकने के लिए कानून है ग्रीर जो चुराकर के ले जाते हैं, उनके लिए कोई कानुन नहीं है।

महोतया, मैं कहूंगा कि यह कानून ग्रापका पालने वाला नहीं है। ग्राप बनाकर

देख लीजिए। ग्रापने जितने कानून बनाए, वह चलते नहीं है, उसी तरह से यह भी चल नहीं पाएगा। अगर कानून बनाने की बात है, तो प्राइस-राइज रोकने के लिए बनाइए। देश में एक ग्रच्छा वाता-वरण तैयार कीजिए, जिससे देश को प्रगति की म्रोर हम लोग ला सकें। शासक दल के लोगों ने कहा कि इस कानून के जरिए हम लोग चाहते हैं कि देश में शांति बनाए रखें। मजदूर भी यही चाहता है कि देश में शान्ति बनाए रखें। मालिक पक्ष चाहता है, वह सामने है, 85,000 यूनिट बंद करके रखीं ग्रौर उनके धन में कोई कमी नहीं स्राती। इसलिए स्रापका यह कानून जो है, मालिकों के पक्ष के लिए है ग्रौर इसलिए ही ग्राप इसको ला रहे हैं।

महोदया, हमारे गृहमंत्री ने उचित : ही कहा है, ग्रांकड़ा नहीं दिया, लेकिन उचित ही कहा है कि ग्रभी हड़ताल की स्थिति नहीं है, ग्रभी क्लोजर की स्थिति श्रभी लाक-ग्राउट की स्थिति है। लेकिन ग्राप कानून बना रहे हैं, हड़ताल को रोकने के लिए । ग्रभी जो स्थिति है, उसके लिए पहले ग्राप कानून बनाइए ग्रापने स्वीकार किया है कि ग्रनुकूल स्थिति पैदा हुई है, तो क्यों देश को बर्बोद करना चाहते हैं। स्राप कहते हैं कि इसका कोई इस्तेमाल नहीं किया। ग्रगर ग्रापकी गर्दन पर नंगी तलवार लटका कर रखी जाए तो क्या स्राप सही ढ़ंग से बात कर सकेंगे? फिर ग्राप यह नंगी तलवार बनाकर क्यों हमारी गर्दन पर रख रहे हैं? अगर आप इस्तेमाल नहीं कर सकें हैं, तो अच्छी बात है । भ्राप भ्रनुकूल वातावरण पैदा कीजिए, मजदूर ग्रापके साथ सहयोग करने को तैयार हैं।

चुंकि ग्रांकड़े बहुत से ग्राए हैं, इस लिए मैं उसकी ग्रोर नहीं जाना चाहूंगा ग्रभी तालाबन्दी की बात उठी। मैं कहं, ग्रभी भी फरीदाबाद में मल्टीनेशनल कम्पनी है, बाटा 4.00 p.m. कम्पनी है, जहां पर भ्राज महीनों से तालाबन्दी है । सरकार के पास यह कानून है। क्या वहां लागू नहीं होता। मैं ग्रनेक उदाहरण दे सकता हूं। ग्रभी ग्रापने यूरेनियम के लिए नोटी

फिकेशन किया है। बिहार के छोटा नाग-पूर में यूरेनियम माइन्स हैं। करौनी के युरेनियम पकड़ा गया वह नेपाल जा रहा था । उसको रोकने के लिए भ्रापका कानून नहीं है, यह नोटीफिकेशन ले स्राया गया है। स्राप स्मगलिंग को पकड़िए जिससे देश बर्बाद हो रहा है। यह ग्राज मुख्य बात है। मजदूर से झगड़ा करना मुख्य बात नहीं है। श्राइ-सोलेटेड गलती तो मजदूर नेता भी कर सकते हैं, हम भी कर सकते हैं, लेकिन वह बगावत नहीं होती, वह हत्या या मर्डर नहीं होता। वह तो अपनी रोटी रोटी के लिए लड़ता है, उसकी मदद के लिए भ्रापको कानून बनाना चाहिए। भ्राप इंडस्ट्रीज को बढ़ाने के लिए मार्केट फोर्सेज पर छोड देंगे, बाजार भाव पर उनको छोड देंगे तो हम पर भ्राप क्यों बंदिश लगाते हैं ? हम इंडस्ट्री से मुकाबला करके श्रपने उचित श्रधिकार उन से छीन लेंगे। श्राप हमारी मदद मत कीजिए, लेकिन उनकी यह लज्जाजनक मदद भी मत की-जिए । यही मैं स्रापसे श्रपील करूंगा । यह कानून बना कर भ्राप उनकी लज्जाजनक ढंग से मदद कर रहे हैं श्रीर मैं यह कहंगा कि ब्राज देश में जो परिस्थित पैदा हो रही है उस में हम लोगों की ही नहीं, म्राई०एन०टी०यू०सी० के लोगों को भी हडताल पर जाना पड़ सकता है। वह भी श्रापके इस कदम के पक्ष में नहीं हैं। उन लोगों ने तो ग्राज मौन वृत लिया है कि ग्राज हम नहीं बोलेंगे, लेकिन वे भी इसके पक्ष में नहीं हैं। ग्रभी पूरे बंगाल के लोग हड़ताल करने जा रहे हैं 12 सितम्बर को । आई०एन०टी०य०सी० के लोग भी हड़ताल करने जा रहे हैं ग्रौर जुट मिल्स की स्ट्राइक में उन्होंने भी हिस्सा लिया था। दूसरे लोग भी हिस्सा लेंगे। यह ग्रनिवार्य हो गया है ग्रौर इसी लिये दुबारा फिर मैं गृह मत्री जी से **प्रन्**रोध करुंगा कि ग्राज एक ग्रच्छा वातावरण बना है देश में, इसको वर्बाद मत की जिए। यह कठिनाई से बना है। पहले द्रेड यूनियनों के नेताग्रों से ग्रौर दूसरे लोगों से बात कर लीजिए और ग्रगर बिना इसके काम चल सके तो वह की जिए। जब नए प्रधान मंत्री श्राए थे तो उन्होंने कह्युथा कि वे नए ढंग से देश को चलाएंगे

उन्होंने कुछ नए काम किए पंजाब श्रीर श्रासाम के मसलों को हल करने के लिए। उन्होंने एक नई शिक्षा नीति चलाने की घोषणा भी की। तो श्रम के मामलें में नई शिक्षा नीति क्यों नहीं बनाई जाती? एकाधिकार को समाप्त करने के लिए श्राप कोई नई नीति क्यों नहीं लाते ? इसलिए मैं फिर अपील करूंगा। मैं जानता हूं कि ग्राप मानेंगे नहीं, लेकिन कहना चाहता हू कि ग्रगर ग्राप यह कान्त बनाएगे तो इस देश में 80 लाख लोगों ने हडताल की थी ग्रंग्रेजों के वक्त में. दुनिया में इतनी बड़ी हड़ताल कभी नहीं हुई थी । श्रापके पास मैजारिटी है, श्राप इसको पास कर सकते हैं, लेकिन हमारी बातों की अनस्ती श्राप मत कीजिए श्रीर इस बिल को स्थगित कीजिए। ऐसा कोई बवंडर नहीं होने वाला । बातचीत करके समस्या को सुलझाने की कोशिश कीजिए। कई समस्याग्रों को श्रापने सूलझाया है। श्रभी भी श्राप सुलझा रहे हैं। इसलिए इसको स्थगित करके, बातचीत, करके इस समस्या को सुलझा लीजिए। किसी भी हालत में गृह मंत्रालय को इसमें दखल-ग्रन्दाजी नहीं करनी चाहिए। यह श्रमिकों का मामला है। श्रम मंत्रालय इसमें काम करे। श्रभी इमरजेंसी डिक्लेयर नहीं हुई है, इसलिए मैं **अनुरोध करूंगा कि श्रा**प इसको प्रेस मत कीजिए। इन शब्दों के साथ मैं इस बिल का पूर्ण विरोध करता हूं और कहता हूँ कि इससे देश का कोई भला नहीं होगा। ग्रौर इसलिए मैं सरकार से अनुरोध करता हूँ कि इसको प्रेस न

श्री लक्ष्मीनारायण (दिल्ली): उप-सभाध्यक्ष महोदय, मैंने ग्रपने मित्र मिश्र जी के विचारों को सुना। मुझे उनके साथ उनके देश में तीन-चार दिन रहने का मौका मिला है।

श्री चतुरानन मिश्रः पोइन्ट ग्राफ श्रार्डर। मेरा देश कौन सा है? या तो वे इसको वापस लें या स्पष्ट करें।

श्री लक्ष्मी नारायणः मैं श्रीर मिश्र जी जी०डी०ग्रार० में साथ-साथ रहे थे। वह एक कम्युनिस्ट देश है, इसलिए मैंने ऐसा कह दिया।

 $\boldsymbol{r}_{i,i} = \boldsymbol{r}_{i,i} \boldsymbol{y}_{i,i}$

ि श्री लक्ष्मी नारायण]

मैं यह निवेदन करना च।हता हूं कि यह कोई नया बिल नहीं है। हमको थोड़ा सा इतिहास को देखना चाहिए। 1977 में हम इलेक्शन हारे थे। 1978 में श्री ए०पी० शर्माजो रेलवे के बड़े भारी नेता र्षं उन्होंने बोनस के मामल पर एक हड़ताल का नोटिस दिया । श्राल इंडिया कांग्रेस ्र'पार्टी के लेबर सेल की एक मीटिंग अकबर रोड़ पर हुई थी जिसकी श्रध्यक्षता श्रीमती इंदिरा जी ने की थी स्रौर मैं श्रपने विपक्ष के नेताओं से कहना चाहता हुं कि उसकी याद करें उनके शब्दों को, ए०पी० शर्माजी से उन्होंने कहा था कि शर्मा जी अपप हड़ताल का प्रस्ताव वापस ले लीजिए । इससे देश की प्रगति रुक जायगी। वह उस समग्र प्राइम मिनिस्टर नहीं थी। उस वक्त उन्होंने ये शब्द बोले। तीन जनवरी, 80 को हिन्दुस्तान में दुबारा चुनाव हुन्रा ग्रौर हमारे मित्रों के काले कारनामों की वजह से उन चुनावों में कांग्रेस पार्टी विजयी रही। इन्दिरा जी दुबारा प्राइम मिनिस्टर बन गई। तब से लेकर 80 तक--लेबर मिनिस्टर यहां मौजूद नहीं हैं, श्राप श्रम मंत्रालय से म्रांकड़े मंगवाएं कि **80 में कितनी ह**ड़तालें हुई ग्रौर 77, 78, 79 में कितनी हड़तालें हुई। 80 में हड़तालों का रेकाडे भग हुआ। श्रीर फरवरी, 81 में भारतवर्ष को बद करने का भ्राहवान दिया गया। हमने दिल्ला में तय किया कि दिल्ली बंद नहीं होगी, चाहे सारा हिन्दुस्तान बंद हो। श्रौर हमने उनसे कहा कि ग्राइए हड़ताल 🚜 पर ग्राकर देखिए, लेकिन कोई हड़ताल नहीं हुई। एक नेता जो 77 में भारत सरकार के मंत्री थे उन्होंने बम्बई में भाषण दिया । उस समय हिन्दुस्तान में गल्ले की दिक्कत थी श्रीर गल्ला बाहर से मंगाने की बात थी । उन्होंने ग्रपने भाषण में कहा कि हिन्दुस्तान में ग्रगर बाहर से गल्ला श्राएगा तो किसी बंदर-गाह पर उतरने नहीं दिया जायगा। हम बंदरगाहों के नेता हैं ग्रौर ग्रगर पुलिस ने जबरदस्ती उतार दिया तो हिन्दुस्तान की रेक्षें उसको बम्बई से दूसरी जगहों में नहीं ले जाएगी । क्या तो कोई सरकार जो क्षरकार कहलाने का दावा रखती

हो इन भभिकयों में ग्रा सकती है? ग्रनाज बाहर से आया । देश के कोने-कोने में लोग ग्रनाज के लिए तरस रहे थे, भुखं थे श्रौर उस समय उन नेता साहब यह दावा था कि रेल नहीं चलने देंगे, म्रनाज देश के दूसरे कोनों में नहीं जाएगा। इस बात पर सरकार कैसे चुप करके बैठी रहेगी। इन्हीं कारण से जुलाई 81 में मेरे दोस्त को याद नहीं है शायद, यह म्राडिनेंस ग्राया श्रौर हिन्द्स्तान था का शायद सबसे पहला व्यक्ति मै था जिसने इस ब्रार्डिनेंस का समर्थन किया था, **ग्रखबार वाले भी मेरे पास ग्राए थे ग्रौर** उसी दिन मैंने इन्दिरा जी की कोठी पर 15-16 हजार लोगों की एक मजदूर रेली की जिसमे ग्रस्मा ग्राडिनेंस का समर्थन किया गया था। मैंने आपसे ज्यादा हडतालें की होंगी, लेकिन हड़ताल का मकसद यह नहीं होता। भ्रापने यह कहा कि हिन्दुस्तान की ग्रौर दूसरे देशों की परिस्थितियां म्रलग-म्रलग हैं। मैं कहना चाहता हूं कि हिन्दुस्तान की परिस्थिति और है और दूसरे देशों की परिस्थिति कुछ ग्रौर है, यह बात ठीक है। ग्रौर मैं उनसे इसलिए सहमत हूं कि दूसरे देशों के मजदूर श्रपने कारखानों में भ्राग नहीं लगाते, दूसरे देशों। के मजदूर बिना बात के हड़ताल का नार। नहीं देते । यह अपने ही देश में होता है. बार-बार दूसरे देशों की बात की जाती है, : लेकिन हमको ताज्जुब होता है कि खु**द**् मजदूरों का गला काटने वाले लोग इस तरह का दावा करते हैं ग्रौर मजदूरों की हिमायत की बति करते हैं। इस पर मुझे ताज्जुब होता है। बदरपुर यहां से दस-बारह किलोमीटर दूर होगा। वहा ग्रासमा तोड़ा गया। सी टी यू के लोगों ने यह काम किया और यहां के लोग ही मजदूरों की हमदर्दी का दावा करते हैं। वहा कौ_न लोग मजदूरों की मदद करने वाले थे जो मजदूरों की हमदर्दी का नारा दे रहे हैं। मैं जानता हूं कि वह ग्रन्दर से कितने खोखले हो चुके हैं। मैं गृह मंत्री जी से प्रार्थना करूंगा कि किसी जगह ग्रगर कोई वर्कर कम काम करता है तो उसको चार्जशीट मिल जाती है, लेकिन अगर कोई ू, ; कारखाना बंद हो जाय या कोई पब्लिक भ्रंडरटेकिंग वंद हो जाय जैसे कि बंगाल केमिकल बंद हीने जा रहा है तो मैं

चाहता हुं कि वहां के जो मैनेजिंग डाय-रेक्टर हैं, जो चेयरमैन है उसको जेल में डालना चाहिए क्योंकि यह उसकी वजह से हो रहा है। ग्रगर वर्कर की इन-एफीशिएसी से बंद हो या काम न करने की वजह से बंद हो तो वर्कर को चार्ज-शीट मिल जाता है कि तुमने काम क्यों नहीं किया, तुम्हारे खिलाफ कार्यवाही क्यों न की जाय। लेकिन मी०एम०डी० को डिसमिस करने वाला, उसको चार्ज-शीट देने वाला कोई नहीं है। वर्कर की पाच साल में एक बार भी चार्जशीट नहीं मिली। उसने काम कम नहीं किया तो साफ है कि मैनेजमेंट की गलती से उत्पादन घटा। गृह मंत्री जी से मेरी प्रार्थना है कि वह ऐसा बिल लाने की कोणिश करें कि कोई भी पब्लिक ग्रंडर-टेकिंग भ्रगर बंद होती है तो उससे पहले उसके सी०एम०डी० को जेल में डालना चाहिए। हर समय मजदूरों को बदनाम न किया जाए। यह साबित हो चुका है।

श्रीमन्, मैं निवेदन कर रहा था कि
1981 में इस ग्राडिनेंस के ग्राने पर हमने
इसका समर्थन किया। कई लोगों ने इसकी
मुखालिकत की। उसके बाद यह कानून बना
कानून तो यह है, ग्रब तो केवल इतनी
बात ग्राई है कि इस कानून को ग्रीर
बढ़ा दिया जाए चीर साल के लिए।

श्री चतुरानन मिश्रः 5 साल के लिए।

श्री लक्ष्मी नारायण: 5 साल के लिए सही। श्राप चार साल की बात मान लो तो हम गृह मंत्री जी से निवेदन करेंगें कि इसको 4 साल कर दिया जाए। कही तो श्राप माना। मुश्किल यह है कि श्रापको यह भी मंजूर नही है। श्रापकी तोड़-फोड़ की नीति गलत है। श्रभी हमारे एक नेता भाषण दे रहे थे कि मुम्बई में तन बेचकर महिलाश्रों ने श्रपना गुजारा किया। तो जय बोलो दत्ता सामंत की, सरकार को क्यों को सते हो? उनके लिए कोई कुछ नहीं कहता जिनकी गलत नीतियों की वजह से हिन्दुस्तान का मजदूर खाली बैठा है। वह इमलिए बेकार है कि श्राप मजदूरों के हितों के विरुद्ध अनीति श्रपनाते हैं। उन्होंने न केवल मुल्क के

सामने बिल्क विदेशों के मामने भी मजदूर को बेचा। ग्राज देश के ग्रन्दर मजदूर नीति नही चलती है। देश के ग्रन्दर वह नीति चलती है या चलाने की कोशिश की जाती है कि हमारे ग्राका क्या चाहते हैं? उसके हिसाब से लोगों को कहा जाता है कि चन्दा इक्ट्रा करो। हड़ताल होती है दिल्ली में ग्रीर चन्दा जमा होता है कलकत्ता में। हड़ताल होगी बिहार में, चन्दा जमा हो रहा है कन्याकुमारी में कि दीजिए चन्दा बिहार में हड़ताल के समर्थन के लिए। यह कौन सी मजदूर नीति है?

महोदया, मुझसे ज्यादा दुख हडताल से किसी को नहीं होता क्योंकि मैं भी एक किसी समय कर्मचारी था। मुझे विक्टिमाइज किया गया, जेल में डाला गया । सव कुछ मेरे साथ हुग्रा । यह तमाम चीजें जो मेरे भाई कहते हैं, यह मैंने खुद देखा है, मेरा पर्सनल ऐक्पपीरियेंस है। इसलिए मैं कहमा हूं कि हमारे मज-दूरों की जो नेतागिरी करने की बात करने हैं वह उनको सही दिशा नहीं देते हैं। भ्राई०एन०टी०युं०सी० ने उनको दिशा दी। लाक ग्राउट का प्रावधान भी पहले इस बिल में नहीं था। वह उस समय आया जब हमने इंदिरा गांधी को बताया कि इसमें लाक ग्राउट की वर्चा नहीं है। उन्होंने उसी समय लेबर मिनिस-टर श्रौर होम मिनिस्ट्री को डाइरेक्शन दी कि लाक ग्राउट का भी इसमें होना चाहिए। नहीं तो पहले बिल में यह नही था। क्या हालत उस वक्त थी। ये कहा करते थे कि इंदिरा गांधी की हुकूमत को चलने नहीं देंगे। ये तो कभी किसी प्रान्त में बंद कर, कभी किसी इंडस्ट्री में बंद करवाकर सारे हिन्दुस्तान में बन्द करवाते थे। बंगलोर में चार महीते से ज्यादा एक पब्लिक सेक्टर में हड़ताल रही, वह बन्द रही। बार बार उनको बुलाया गया ग्रौर कहा गया कि ग्राइए बात कर ली-जिए, लेकिन वह बात करने के लिए तैयार नहीं होते थे। यह सब कुछ कौन करता था? ध्रगर बातचीत से फैसला हो जाए तो लीडरी खत्म हो जाती है। इसलिए हम बार-बार जोर देते है तो नेता कहते ऐसा मत कीजिए। हम सरकार को झुना

[भी लझ्मीनारायण]

देगें। जब तक उनके घर के बर्तन न बिक जाएं जब तक उनका भ्रानाज न बिक जाए, तब तक हड़ताल चाल रखिए। इससे मजदूरों की दशा सुधरती नहीं है। जब तक श्राप इस लाइन पर नहीं जाएंगे कि यह देश हमारा है इस देश को बनाना है, इस देश के मजदूर भी उसी प्रकार से नागरिक है जिस प्रकार से कि भारत का प्रधान मंत्री नागरिक है, तब तक यह देश ठीक से चलने वाला नहीं है । इसकी पैदावार बढ़ने वाली नहीं है। हम तो यह मानकर चलते हैं कि सरकार ने कुछ किया है ग्रीर ठीक किया है । ये मोर्चा बनाने की बात है। मोर्चा बनाने से देश नहीं चलेगा । हमको मानकर चलना पड़ेगा कि हम भी इस देश के नाग-रिक है। मजदूर ग्रीर कार्यकर्ता या लैंबर-लीडर को भी देश को बढाने के लिए ही उतना ही उत्तरदायित्व है जितना की प्रधान मंत्री का है। ...

उतना ही उत्तरदायित्व गृह मंत्री जी का है। हम क्यों नहीं सोचते इस बारे में? हम इसलिये नहीं सोचते कि जब हिन्द्स्तान म्राजाद हुम्रा था तब गलत परम्पराए<u>ं</u> डाली गई थी। सन 1947 में पंडित जलाहर लाल नेहरू जब प्राइम मिनिस्टर बने थे । उसके बाद 1948 में सबसे पहले हिन्द्-स्तान के ग्रंदर हड़ताल हुई थी। विरोधियों ने मिल कर 1948 में यह हड़ताल कराई थी। इतिहास इस बात का साक्षी है।देख लीजिए इतिहास के पन्ने उठा कर कि किसी भी स्टेज पर यह नहीं कहा कि हम इसको बर्दास्त नहीं करेंगे। इन्होने इस बात को बर्दाश्त करने की कोशिश नहीं कि कांग्रेस की सरकार भ्रा गई। कांग्रेस की सरकार का भ्राना इनको हज्म नही हुन्ना 1948 के बाद लगातार ग्राप इतिहास के पन्ने उठा कर देख लीजिए जब-जब भी चुनाव हुए ग्रौर उसके बाद कांग्रेस की सर-कार ने हल्फनामा लिया उसके ही 6-6 महीने बाद किसी न किसी बात पर हड़ताल का भ्रायोजन किया गया। यह हिन्द्स्तान का इतिहास बताता है ट्रेड यूनियनिस्ट यह नहीं करते कि छः महीने वाद हड़ताल का नोटिस दे दो। मैं म्राप से ज्यादा ड्रेड यूनियनि स्ट हो सकता हूं। हमने कभी यह नहीं कहा

बिना बात के स्टाइक कर दो, गो-स्लो कर दो। ग्रापका यह काम है कि श्रगर हड़ताल नहीं हो रही है तो ग्राप च्पके से एक ग्रादमी के कान में फुंक दोगे कि काम जरा धीरे होना चाहियें। प्रगर पहले दिन फैक्टरी में 100 रुपये का माल बना था श्रीर जब यह कान में फुंक दिया गया तो श्रगले दिन शाम तक पता चला जायेगा कि श्राज केवल 20 रुपयेका काम तैयार हुम्रा है।एक तरफ तो श्राप यह बात करें तो दूसरी तरफ यह कि हमारी तनख्वाह बढाम्रों दोनों बातें कैसे चल सकती हैं। एक तरफ हड़ताल करायें ग्रौर दूसरी तरफ वेजेज बढ़ाने की बात करें तो ये दोनों बात कैसे साथ-साथ चल सकती हैं। पैदावार बढ़ाइये फिर कहिये बढ़ाने के लिये देखिये भ्राप की तन्ख्वाह बढ़ती हैं या नहीं। हमने पैदावार बढ़वाई श्रौर तनख्वाह भी बढ़वाई। ग्राज मैं दावे के साथ कह सकता हूं कि डेसू के कर्म-चारियों का पे-स्केल ग्राज हिन्द्रस्तान के दूसरे कर्मचारी से श्रधिक हैं। उन्होंने काम किया है, मेहनत की है, काम करके दिखाया है जब जाकर मालिक पास एप्पलायजे के कहा कि ग्रपनी जेब से पैसा निकालो। हमने उनकी जेब से पैसा निकलवाया। यह हमारा ग्रधिकार बनता है कि काम करके दिखाग्री ग्रीर पैसे बढवाग्रो। लेकिन ग्राज हालत क्या है कि काम की बात मत करों। काम करना तो भ्रावर टाइम दीजिए । दिन में तनख्वाह दीजिए वह गाने की। यह सबक ग्राप ग्राज कल मजदूरों को सिखाते है। यह भूल जाते है कि यह देश हमारा है। मैंने शुरु में मजाक में दो शब्द कह दिये थे। मैं यह निवेदन करना वाहता हुं कि भ्रपने ट्रेड यूनियन के लीडरों से कि हम पहले यह सोच लें कि यह हम।रा देश है। यह सोचकर अगर हम ट्रेड यूनियन मूवमेंट चलायें तो इन बिलों की जरूरत नहीं पड़ेगी ग्रौर न इंडस्ट्यिल डिस्पयूट एक्ट की जरुरत पड़ेगी। हमें किसी भी प्रकार के बिल की जरूरत नही पड़ेगी । श्रगर हम एक मिनट सोच लें कि हम सब इसी देश के नागरिक हैं ग्रीर इसी देश को हमको चलाना हैं तो हमें किसी भी चीज की जरूरत नहीं पडेगी। इन्हीं शब्दों के साथ मैं इस बात के बिल की हिमायत करता है।

SHRI SUSHIL CHAND MOHUNTA (Haryana): Madam, Vice-Chairman, this draconian Bill has been brought forward with the sole objective putning the worker under constant tear and threat. It is the basic right dot every worker round the globe agitate and protest for his rights. To take away the strong weapon of protest from the armoury of the workers, I would say, is the greatest blow that can be given to the workers. The workers normally do not want go on strike. They are there to work so that production goes up. When the production goes up, the workers automatically benefit by it. And if they have to resort to strike there must be reasons, good reasons, for it, and that strike also does not come at the initial stage of dissatisfaction of the workers. That comes when repeated attempts, repeated discussions, talks, everything has failed and management sits tight and refuses to even accede to the normal and just At that demands of the workers. stage the workers have no other avenue open to them except to go in for strike. If you take away this weapon of strike, it is patently clear trying to help those that you are handful of people who are responsible for the management of an industry, of a concern.

Times have changed. We have taken the course of democracy in this country. Democracy does not go by right. You can have a successful democracy only by consensus. And in consensus a dialogue has to be established between the contending parties and an amicable and just solution has to be found. If one party knows that come what may the worker has chance of going in for a strike, it will never accede to the request of have to leave the the workers. You worker free, the management free to negotiate their demands so that a just solution can be found. Don't put the workers at a disadvantage when they go in for seeking their demands. What do the workers need? They do not want to become owners of the man-

agement. They want participation in the management. And why do they need participation in the management? Because they want a decent living, they want a house to live in a decent place, they want to educate their children, they want medical facilities for their children, they need a little bit of saving to ward cases when there is emergency. Sometimes a person may have to go to different places in connection with some close relation being ill or having died; there may be a marriage in the family; so many things can hap-For all that they need a hitle bit of saving. And bare necessities of life are to be supplied to them. this too much that anybody can hope In a welfare State, it is the duty of the Government to see the workers are well to do, at least to the extent that they can meet their bare necessities of life, if they cannot do that, then they have a right to demand. And from whom are they demanding? They are demanding from a management which in five star hotels, a mapagement in which black money abounds, management which is affluent of flourishing. They have money to waste their foreign trips, they have to waste on luxuries. money can tell you that if the workers are given proper wages, proper facilities and proper amendies the management will also have to curtail its unnecessary spending. You cannot after all say that we will deprive the workers of their bare necessities while the management rollicks frolicks and leaves the workers in a condition where they cannot make both ends meet. A worker if he is properly and adequately if he has got proper amenities, he can look after his children properly, if his health care is taken care of. if he is able to have a certain savings to fall back upon in times of emergency and if he can have access it, then why should he go on strike? I am posing this question. Have come across a case when the workers have gone on strike when they

[shu Sushu Chand Mohunta]

in affluent condition? And who suiters after the strike? It is not the management which suiters. It is the worker who suffers, it is the nation wny cant you surters. So which impress this upon the management. Nobody listens to a person who does not raise his voice. You only look to him when something out of the ordihappens. And when the worknary ers go on strike, then everybody's attention is tocused on them. It is only then that their demands come into limelight. If you don't want to give tnat weapon of strike to him, where will the worker go? The figures that have been quoted before you make out a clear case that the management resorts to lock-outs, closures and in lock-outs and closures mandays are lost than in strikes. Even we find that lock-outs and closures have never been dealt with in a single instance since the passing of the original Act till today. Now that you are seeking its extension for another five years, I would like to know if any action was taken against management for lock-outs or closures. What is the use of passing a law which will not be obeyed its implementation but which will be followed only in its breach? This law cannot prevent motivated people with strong intentions, who have been slighted, who have not been dealt with fairly to come and seek their rights, from going on strike. This Bill does not provide for that if a situation does arise whereby they go on strike. I can tell you, a strike won't be called off because of this Act or this Bill. Α strike, if it is at all going to be called off, will be called off because of negotiations—there is no other method known. Specially in a democracy like ours, let us start with the idea of live and let live. Let us live together in harmony, not come into clash with each other. This Bill only talks of clash and it doesn't talk of harmony. Now, what is the use of such an Act? If you extend it for another five years, what difference is it going to make except that the workers will

nave to be under constant lear and inreat: it may ensure against small and attre incidents or small and attue cases but when it becomes a genwhen the workers, in erai madaly a general manner, have been denied their rights, I can assure you, then il they all in a mass struggle, start agitaing and go on strike, this law won t prevent it, this law cannot even be why bring a law implemented, 50, which has no meaning, which is agrelevent to the society and why blemish our own country with a black spottnat to control production we have no other method because our people are indisciplined because we cannot look after and control them properly and so we have to have such measures? Why give this face to the world? We are a very disciplined indians as a whole—I can teil youare the most hard-working people in the world. They are good-intentioned, they do not want to cheat others they do not want to live off other people's earnings. But they certainly want their own earnings. For whatwork they put in whatever sweat they pour out, they are certainly entitled to be compensated. And we are not giving them even the bare minimum in this era. wise, how is it possible that the management leaps happily from one industry to another, from the second to the third and so on? In certain cases we find that in a period of four or five years some 25 or 30 concerns are opened by one management alone by taking money from banks and other financial institutions and their profits and assets go on piling up; they become millionaires, multimillionaires and multi-multimillionares. But the condition of the workers goes down day by day and from bad to worse. We know that in such an era of galloping prices where prices of the daily necessities of life have escalated so high that one even can't think-inflation is the order of the day-we do not want to look towards the workers. How is it ever possible that we neglect the most important wing of our life and concentrate on the benefit of a handful of

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persons? We have deliberately chosen the rule of the majority. ... (Timebell rings). ... Rule of the majority means that whatever is good for the maximum number of people should be done and our policies should be directed towards that end; not for the of people but benefit of a handful for benefiting the largest number of people. I am sure, the Hon ble Minister will agree with me that if we neglect the workers, if we try to keep them under duress and if we adopt a threatening attitude towards the workers, it is very difficult for a proper climate and proper atmosphere to be generated in this country where we can have bountiful production. Production can only have if we have a satisfied of workers who will work with their hearts and hands so that the country is enriched.

This Act is Draconian in nature to the extent that not only threaten the workers-it intimidates them-but it is also a black spot, for anybody who would see, it would find that in a country like ours, after 38 years of Independence, we still have to take recourse to such measures to see that production goes up. It is not a very healthy sign. It is definitely a measure which will take us far backwards.

Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Mr. Chimanbhai Mehta.

SHRI AKSHAY PANDA (Orissa): **Ma**dam Vice-Chairman, I give my hearty thanks for giving me an opportunity to support this Bill, the Essential Services Maintenance (Amendment) Bill, 1985.

Madam, much has been spoken from both the sides on the point. I something to say which is very clear and everybody of us knows.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Excuse me. Hon. Member, I called the name of Shri Chimanbhai Mehta. He is present. If he gives you permission to speak before him, with his permission, you can speak.

SHRI CHIMANBHAI MEHTA (Gujarat): I will speak afterwards. Does not matter.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please continue.

SHRI AKSHAY PANDA: I am sorry, Madam.

The main theme behind this Act is how to effect smooth running of the essential services in our country, by which at least the production will rise and workers will get needful benefits and the so-called workers' leaders will be checked in the sense that in our country, especially in our State, I have seen-I am also connected with some workers' union and I believe that many problems can be solved across the table by discussion with the management or the Government Labour Department then by strikes—strikes are generally called by the union leaders for their own benefit, and I know that on many occasions the leaders call for strike, take donations from the labourers and also at the same time they get good money from the management, and the strike is called off. The labourers stand where they stood before the strike, and labourers are checked out from their service. And they get such a type of experience that if once again the leaders, the so-called labour leaders. will go to them, they will not heat them. ட்டுக்கும் சி

Madam, in this Bill nowhere has it been mentioned that the workers would be given their needful demands. Demands are always there. As my friend was telling workers will their work. The other day our Finance Minister was telling that the Government was taking necessary steps see that workers would take part in management. Since 1981 when this

Shri Akshay Panda]

Act was passed, we have seen much unrest has been solved by this Government and how the industrial production has gone up. The services in the Electricity Department, Railway Department, the Health Department are so essentailly needed for public works that strike in these Departments means the country going back for years together. And whenever these strikes have taken place, we have seen what the situation was.

Our friends were speaking about the price rise. The price rise is there, there is no doubt. But definitely the income of the people. the labourer. has also to be given due consideration, and that has been sorted out by the Government.

Madam, you can imagine that when these strikes used to take place industries, they definitely ended in lock-outs. Sections 8 and 9 of this Act provides how the management will be dealt with and how lock-outs would be checked. · Figt 18, 44

Madam, in our country we are so poor and bad in comparison to foreign countries that we just cannot compare with them in the matter of problems or other problems.

[The Vice-Chairman (Shri R. Ramakrishnan) in the Chair.]

Our problems are entirely different from those of other countries. Therefore, a consolidated effort by the Government as well as by the Opposition is needed for rebuilding this country. Whatever our country has achieved after independence that upto 1977 and after that the Janata Government had taken this country back to 20 years, during its rule from 1977 to 1980, after 1980 people realised, then again Madam Indira Gandhi was reelected as the Prime Minister and Congress party came to power and made concerted efforts to rebuild, this country. It is going ahead now under the dynamic

leadership of Shri Rajivji to a height. The Opposition leaders who are speaking in this House are beginning to realise that they do not stand anywhere outside this House. The Congress Government is always safeguarding the interests of the labourers. This problem can never be solved by strikes or lock-outs. In this connection, I want to give an instance of the Paradip port in Orissa. port would have been definitely veloped to a great extent. But today it is not functioning properly owing to labour strikes. I have gone to the port once or twice to discuss the matters with the labourers. They told me that their grievances are not being attended properly by their leaders. Their leaders are moving in cars. They have got their own bungalows. These labour leaders are much afraid of the society of the labourers. Therefore, this Act is aimed at checking these labour leaders who are only making halia gulla unnecessarily. We educate the labourers who are suffering at the hands of the labour leaders. This Act is meant to check the activities of the labour leaders. Now the labourers will have their say definitely in the working of a factory. The Government as well as the management will definitely look into their demands.

With these few words I give hearty thanks to the Chair. Thank you.

THE VICE-CHAIRMAN (SHRI RAMAKRISHNAN): Prof. C. Lakshmanna.

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, the Essential Services Maintenance (Amendment) Bill, 1985 which seeks extend the period upto nine years is a blot on any civilised society.

It is a blot on civilised society, because if tends to take away the right of the worker to protest against the gross injustice that may be meted out to him. Sir, if this is continued, I am afraid, they will be demoralising all the labour force and the work force.

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creating suitable condi-Instead of tions for the work force in order become effective partners in the production process, the Government this Act, is creating a sense of demoralisation and a sense of frustration. I. therefore, would like to request the Minister to kindly consider the consequences of such a draconian which is sought to be introduced.

Sir it is very difficult to decide as to what is essential and what is not essential; and the distinction that is being sought to be drawn, to my mind, is artificial because if you look at the development forces in its totality, in its entirety, almost every service essential and unless all services are geared to the production forces, I do not see any reason how we will be able to achieve the various goals and objectives, which we have laid before ourselves and by resorting to Bills of this nature we will only be making into the willingness greater inroads on the part of the working forces to be effective partners in the great pilgrimage of national development of the country.

Sir, the argument which is normally given is that there is a difference between the work force and those who lead the work force and that the Bills of this nature are meant only to curb the tendency on the part of those who lead the work force, sometimes, into wrong directions. This is the claim made by those who are in support of this Bill. I would like to say that the good of the country and good of the productivity of the country is not the sole privilege and prerogative of one group of people. It is not proper assume that the leaders of work force are only interested in furthering their own interest and that they are interested in the production as such. Therefore, this argument is untenable. Another thing is Sir, unless we are able to carry the entire work force with us, we will not be able to achieve the targets which we have laid before ourselves and which we have been revising from time to time for want

of fulfilling all those objectives therefore, I would like to impress upon the Minister to kindly look at this Bill in that light and try to do something about it. Then Sir the workers have a right to fulfil their needs and even after 38 years of independence, in many aspects of the fulfilment of the needs of the work force, we have not made much head-The inflation is spiralling up. The prices are going up. As a result, the life of the worker is becoming more and more difficult with the passsage of time instead of easing under these circumstances, when we are not able to meet the needs of the work force effectively, what right have we got to tell them that they should not resort to a process of protests, process of registering their unhappiness over the things that are happening in the industries or in the services in which they are placed. Therefore, even in order to know as to what is the real depth of progress that has been made in this country (Time Bell rings), it is necessary that we have channel for assessment, and strike and registering the protest is one of those channels which is available to the working force. Therefore, in the name of the maintenance of essential services, if we have to take away this fundamental right from the work force, I do not think that will be very tenable argument. Therefore, Sir, I would, once again, request the Minister to consider these aspects in this light and try to withdraw this Otherwise, as one who is interested in the well being of the work force, as one who is interested in the well being of the country as a whole as one who is interested in the maintenance of fundamental rights of the citizens in whatever areas of activities they may be, I have no option but to oppose this draconian Bill and therefore, I oppose this and I once again Minister to request the kindly consider the possibility of withdrawing this Bill. Thank you.

SHRI CHIMANBHAI MEHTA: Mr. Vice Chairman, Sir, this Bill was introduced in the Lok Sabha on the 16th [Prof. C. Lakshmanna]

August and those who opposed the Bill said that normalacy was returning now, the situation was improving and, therefore, such Bills not required. But we got the tragic news on the 20th August. days later, that one of the finest sons of India, Sant Harchand Singh Longowal was killed by terrorists. This signifies that the situation in our country is not at all normal. Although the democratic forces are very strong and democratic traditions are well established, still there are certain forces working in a manner inimical to the interests of the country.

While considering this Bill, we have to consider that there are three parties: one is the Government; the second is the management; and the third is the working class. As far as the Government is concerned, when such a Bill is introduced, we must keep it in mind that under certain sions, the Government is forced adopt certain measures because this is a Government which has been elected in a very democratic way. is undisputed. This Government getting the maximum votes of working class, Remember, it is from the working class constituencies that most of the Congress (I) Members were returned. Then why are those Members and those representatives also supporting this Bill? Normally we do not like to support such Bills, but the situation demands something much more than our sectional interests or our duties to certain sections. is the supreme considera-Patriotism tion. Therefore, this Bill has some validity. We know that in our country, in other spheres also, casteism, communalism, regionalism etc. supersede patriotism. That kills Mahatma Gandhi; that kills Indira Gandhi; that kills Sant Harchand Singh Longowal The same extremism also prevails in the working class movement, The Indian working class movement, and large, is a very healthy democratic movement. But sometimes strikesdo occur and occur or a very long time and the workers are terrorised if they do not go on strike. If try to resume work, they are even killed. Workers were killed for going to resume work in Bombay. That is also a fact. What is the answer to that? I would appeal to the trade union friends from the Opposition side: are we not going to consider this aspect? Mind you, this is a Bill which restricts their rights only in essential services, not in the entire industry. And mainly the essential services are in the public sector. Some of them raised this point. I understand that our bureaucracy is also not that patriotic. They do not consider interests of the working class, a class that is toiling most in this country, a class that is honest. For them the bureaucracy does not show the concern they deserve. I would request the hon. Home Minister to consider another aspect also. If a strike takes place in a particular industry or in a particular factory then it should not be looked at only from law and order point of view. The Government must go into every important strike to see whether the management was also responsible for provoking the strike, for the continuation of the strike because they have no business to behave as they are behaving today sometimes in the lic sector.

We as representatives of the workers are prepared to sacrifice our interests and our rights because patriotism demands it today. And those who try to hesitate on this score, give a secondary place to the interests of the nation. They are on wrong footing. This is my feeling. I am sorry to say this. I do not want to hurt anybody.

But I have every right to demand, the attitude of the mangement which provokes strikes which does not care for the workers' interests, which keeps demands pending for years, which dodges their claims, that such

issues also should be taken into consideration. Although workers' cipation is enshrined in the Constitution as one of the guiding principles, it is not being implemented even the public sector today, in so industries in the public sector. Ιt should be implemented in the private sector also. There is some substance in the criticism that unless you have in the managelabour participation leave a free hand to the, ment and bureaucracy, strikes will continue Are we the only take place. of patriotism is the custodian nobody is supposed to bother and about it? Those who fail in this. particularly the management, they With these words should also suffer. I support the Bill because I consider it my basic duty to stand by the interests of the nation and also the interests of the working class.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, I am very surprised to listen to the speeches of some of the leaders here. Some speakers went to the extent of saying that labour leaders are mere dealers and stooges of management. It is very that when we are discusfortunate sing such an important matter there should be a mud-slinging of this kind. The whole question is about the attitude of the Government towards labour movement. It is not for fun that workers go on a strike. They know well the result of going on a strike; they know they would have to go days without wages for together. they would have to starve, suffer suspension and dismissal. Yet go on a strike. Why? This happens not only in India but in all democratic countries including which UK faced a big strike in coalmines. working class today has become con scious of its rights Thereore, to accuse labour leaders that they mislead the workers is unfair to them. have faith in our country, we have faith in the efficacy of the collective bargaining system. And unless have collective bargaining in our country. such aberrations

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are bound to take place some time or Trade union movement, other. of us admit, is not a nuisance in society. Trade union movement is a force to reckon with and recognised in a democratic country; it has a role to play in production and progress and in improving the living standards of the working class. It is, therefore, our primary duty to support toiling masses. Other things come afterwards. People are paid low wages. Fortynine per cent of the people are below the poverty line. Exploitation is very high. are no service conditions for workers in many industries. In Bombay city for years together, for ten years, fifteen years, there are workers on temporary basis; they are not made permanent. The worker,' service conditions are not streamlined everywhere. In many places there are no contracts even. Workers are appoint ed just orally, especially in the organised sector the workers have no security of job. We believe in Gandhian trade union movement. Gandhi said in 1917. "In our country we must evolve our own system by which we can solve the labour problem and at the same time do not affect the production." But, unfortunately Gandhian philosophy has been given the go-by. What was Gandhian philosophy? Gandhiji had said that strikes would not be useful for our country and our economy would not be able to bear this burden Therefore, said that strikes should be used only as a last resort He also proposed a method of arbitration. Now, in a welfare State, everything is taken over by the Government. Right from electricity, coal etc. every thing comes under the Government's control and everything under the sun comes under Fovernment control and these essential services also come under the Covernment. So. this Essential Services Maintenance Act also may apply to those If the Government is the services. employer, our experience is that they are not prepared to accept arbitration. I asked the Finance Minister the other day a question. I asked him why the bank officers should go on strike and

[Shri S. W. Dhabe]

the whole country had to bear the burden. It was only a question of The question was whether it date. should be from 1983 or 1984. for this simple thing, they went on strike and the whole country had to bear the burden of the strike for a If we had accepted the Gandhian principle of arbitration or ad judication for solving such question, this matter could have been referred to a third person for adjudication or arbitration and the issue could have been settled amicably. Whenever such problems arise in essential services. the Government always treats these problems as law and order problems there is cononly and, therefore, frontation between the workers and or the Government the management as the case may be. The working class is demanding for the last many years that there should be proper collective bargaining agency. Why should the Government fight shy The Government believes in of it? democracy and in an elected system. Every five years you are holding elec-But when the question tions. workers' representatives electing comes in the industry, they do not do that and they do not hold the elections If they have got a majority why should not the workers' representatives be elected? The Government has no answer to this question. Government has not implemented the programme of workers' participation fully. The Governin management ment says that it has got the workers welfare at its heart and says that the workers are appointed on the Board of Management. But they are given any powers; they are not given any power to speak on financial matters and they are debarred from speaking on important matters. This the sort of attitude which the Government is adopting towards the workers and that is the real reason why there is confrontation between the workers and the management or between the workers and the Government. In countries like Yugoslavia, Sir. the

workers have been given the full control over the management and over ownership. Workers' representatives are elected and they have got Banks do not give them loans and no amount is given on revenue account as it is done here and as you give just as you have given to Coal India and others. It is because you have vested interests and they have no vested interests. It will be responsibility of the workers who participate in the management to see that the undertaking is financially cessful. But, in our country, we have no faith in our working class and we have no faith in ourselves and have no faith in what we are doing. Therefore, my submission to honourable Minister is that when he is dealing with this law, he should at least see that the rights which workers have got are not diluted, are not prohibited, and that he should not treat their problem as a law and order problem. We had opposed this legislation at the time it was enacted and it has been stated now that, as compared to 1981, when this legislation was enacted, the position today I would only like to tell the better. Minister that in 1981, the number of man-days lost was 36.58 million and, in 1984, it is 40.47 million. Has the number of man-days lost come down just by prohibiting your strikes? Here is a public sector undertaking, Sir, the Coal India Ltd, which entered into an agreement with the workers and signed an agreement with them. that agreement was not implemented by Coal India and, therefore, there was a three-day strike by the and thereafter., working class Coal-India relented. If you do not implement your own agreement, what is the use? When you do not your ment own agreement, will you also sav that strikes such would be panned under the Essential Services Maintenance Act? You don't pull up management. Therefore, the question is not-merely one of banning strikes. That is not going to solve the problem at all.

Now, Sir, the provisions in this Bill are draconian. It says that if a worker goes on strike, he will be punished for six months. If anybody instigates a strike, that is, any office-bearer of any union, he will be sentenced to one year's imprisonment and a fine of two thousand rupees will be imposed. If anybody pays any money to any trade union out of sympathy, that is also punishable. For instance, friends like Mr. Salve may like to help their trade unions or such other 5.00 PM organisations. Even then he is liable to punishment under section 7. There is nowhere such provision in the world making any financial aid to the struggling trade union, working class as an offence. He is punishable under the provisions of section 7.

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Sir, today we have heard that large number of closures are taking On our demand a debate took place. Closures are left out. A large number of industries are closing. Coming from Nagpur, I know that the streich Fibres (India) Ltd., having a unit in Bombay has closed, and all the money from Nagpur is transferred More than Rs. 25 lakhs in default in respect of wages and provident fund dues. Their industry in Bombay is running well. In Nagpur 400 workers are out of employment for the last three years. There they have closed the industry without giving any compensation to the workers. without paying their wages. is the Government doing? I understand if you are giving equal treatment to both the employers and employees. Then there was meaning in saying that essential services must be maintained. But here when closures are there, not a single one is punished. Out of 450 detentions under the National Security Act, more than 75 per cent are trade union leaders who were arrested. All along we have been saying that the managements have misappropriated funds There was a big scandal. We have

demanded that they should be punished: But up till now not a single action has been taken against any management, to my knowledge. This unequal treatment is the real reason for friction between them. (Time Bell rings) Therefore, I appeal to the Minister to have a balance. If both are wrong, both should be punished. is no use punishing the workers and say: you have no right to strike. The only reason given by the Minister in his speech is that the position has improved. I do not want to go into But the figures will show figures. that the position has not improved. The position has not improve so far as the production or maintenance of peace is concerned. A mere does not improve the position. The position will improve if you solve question. Peace will not come by more legislation unless there is emotional participation of the working class in the production process, unless there is cooperation between management and the labour. Therefore, there is no justification for this law to be extended for 5 years more. The original Act was for four years. But the same reasons are given. cannot understand what is the rational for five years. I can understand if it is for one year. At the time the original Bill the hon. Home Minister had stated that this would not be extended and that it would be sparing-Today if your statement is correct that the position has improved, then there is no justification whatsoever for extension of this draconian measure for a period of five vears more. This will not help the Minister. On the contrary, it will ... (Time Bell rings) Thereore, I appeal to you that you re-consider it withdraw this draconian Bill and let it lapse in 1985.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The last speaker. Mr. Bir Bhadra Pratap Singh.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Mr. Vice-Chairman. Sir. in this country the

[Shri Bir Bhadra Pratap Sigh]

right to strike or the right of having collective bargaining is a civil right. So it will be fallacious to argue that by any stretch of imagination it included in the Fundamental Rights. In no democratic constitution anywhere in the world has it been referred to as such. As pointed by Mr. Salve, it is merely a civil right. Having all sympathy for the cause of labour, it has to be judged in objective situation of a country, in the circumstances of a country, requirements ofа What are our objectives and requirements? Ours is a growing society with great hopes and aspirations. Our population is growing very fast. Our demands are growing very fast. We have to provide our population at least the minimum needs. If somebody obstructs the provision of minimum, we need a law for stopping that obstruction. Somebody has said that the provisions of the Industrial Disputes Act were there. But they were not sufficient to deal with such a situation and the present law was needed over and above that. That situation is required to be met in order to cope with the requirements of the country, maintaining the supply providing the people their minimum needs. The need of the country either to produce or to perish. If we do not produce, we are bound to perish. Nobody will argue that a nation must commit suicide perish, but must retain a civil right which is not more fundamental than the lives of the citizens of this country.

One of my friends referred to the position in Japan. It is an affluent society. It is not a society with shortcomings. In Japan, if a worker wants to go on strike, he goes on working and producing. Here, this right of strike is not used to stop production. That situation creates problems in our country. Therefore, I will request my leftist friends to reconsider it. A law is not bad because it is drastic, but the law becomes bad if it is misused.

(Interruptions) I can say that it is your misapprehension. In none of the speeches, examples have been quoted in this House where it has been said as to have misused or misutilized. Both the sides have referred to Bombay strike which lasted for such long time. Who was doing it? Some labour leaders. Who were sufferers? I don't think the labour leaders had sympathy for the workers who suffered in the strike in Bombay. I do not want to make allegations on the floor of the House. But certain aspersions were made against the leaders that they were in collusion with the millowners. There was overproduction of cloth. They hired some of these labour leaders who made the labourers to go on an indefinite strike so that there may not be any production of cloth in this country, so that there may be scarcity of cloth. so that the prices may get high and the millowners may earn more money. This Bill deals with a situation which cannot be dealt with by the Industrial Disputes Act. Wherever the Industrial Disputes Act is wanting in dealing with a situation, greater powers are required

In the other House, a very useful I think suggestion was made. Home Minister will also kindly resonsider it. There are three sections. There are three order-making sections. They are Sections 3, 8 and 9. By these orders, you can bar a strike for six months and there can be extension of another six a further months. You can very well imagine that we have absolute majority in House and we can pass any Why are we seeking an legislation. five years only? extension for We could have passed a normal law for all time to come. But that is not our intention. Since there is a special situation which we want to meet, we are seeking an extension for a limited period of time although no law, nothing prevents us to pass an order for an indefinite period of time. But Section 3 provides that we can pass

an order or six months extend it for another six months. The total time limit contemplated is As has been suggested, year. under the prevention Detention law or many other laws, you have an rdvisory body to which the orders passed under Sections 3, 8 and 9 can be referred. You can make a provision that after a month or two, these bodies consider the scope of will sit and those orders. If there is an appeal provided against those orders, I think those grievances can be redressed. think, that is a good suggestion that has come from the other House. think our hon. Home Minister seriously consider this proposition. Orders passed under Sections 3, and 9 should be considered by some body like the advisory body as under the Preventive Detention Act, they should consider whether under the situation orders passed under Sections 3, 8 and 9 are valid or not.

With these words, Sir. I support the Bill. And I feel that it is necessary to pass this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Shri Kalpnath Rai. As a special case, I am allowing you.

श्री कल्प नाथ राय (उत्तर प्रदेश)ः **ब्रादरणीय उपसभाध्यक्ष महोदय, मैं गृह मंत्री** जी ने जो विधेयक प्रस्तुत किया है उसका समर्थन करता हूं। हिन्दुम्तान जैसे विकास-शील देश मे जहां हमने प्रजातंत्र ग्रौर समाज-वाद दोनों को, ग्रपने राष्ट्रीय जीवन का उद्देश्य बनाया है, उस देश में जहां पर बेकारी की समस्या एक भीषण समस्या है वहा पर राष्ट्रीय उत्पादन को वढाना सबसे बड़ासवाल है। देश मेयह कानून तो पहले से ही बना हुआ है। स्रब इसकी अवधि को पांच साल के लिए बढ़ाया जा रहा है। मैं इसका समर्थन करता हूं। विरोधी दल के बहुत से सदस्यों ने यह तके प्रस्तत किया है कि यह ड्रकोनियन ला है, विरोधी है, जन विरोधी है, लेकिन में यह कहना चाहता हूं कि हमारे देश, के

तीन-चार ऐसी हड़ताल हुई जिनको भुलाया नहीं जा सकता है। है कि सन ग्रापको मालुम 1974 में जाजे फर्नान्डाज ने रेलवे की हड़ताल करवाई थी। इसमे 12 सौ या 14 सौ करोड रुपयों का नुकसान हम्रा था। जिन मांगों को लेकर हडताल कराई थी. किया था जब सन पॅरालाइज जनता पार्टी की सरकार ग्राई ग्रौर श्री जार्ज फर्नान्डीज कैबिनेट के मंत्री उन्होने उन मांगों में से एक भी मांग को पूरा नहीं किया। सारे देश के अन्दर बहत बड़े पैमाने पर मजदूरो ने संवर्ष किया। **भ्रा**प जानते है कि सने 1971 की बाग्ला देश की लड़,ई के बाद पूरे देश की अर्थ-व्यवस्था छिन्त-भिन्त हो चकी थीं क्योकि लड़ाई के बाद हिन्दुस्तान ग्राधिक से गुजर रहाथा ग्रार सन 1972 में 14 में सूखा पड़ाहुक्राथा। ऐसी म सरकार के खिलाफ विरोधा रेलवे की हड़नाल कराई गई। मै इन लोगों से पूछना चाहता हूकि वह मजदूरों केहित मेथा? इसी तरह से उत्तर प्रदेश के मिर्जापुर जिले में सिगरोली पावर स्टेशन है जहा से पूरे की सप्लाई होती है, विद्युत वहा कुछ पार्टी के लोगों ने हड़ताल कराने की काशिश की है। म्राप जानते है कि सिंगरोली पावर स्टेशन में ग्राग लगा **दी** गई जिससे करोड़ों रुपयों का न्कसान हुग्रा है । जैसा मैने कहा है, हिन्द्स्तान एक विकासशील देश है। इस विकासशील देश मे बॅकारी ग्रौर जनसंख्या वृद्धि सबसे बड़ी समस्यायें है। सरकार के पास साधनों की कमी है, लेकिन फिरभी कम साधनों के होते हुए भी वह कारखाने बना रही है, जहां-जहा कारखाने बन रहें हैं। मैं के साथ कहना चाहता हूं कि उदाहरण कमीशन हमेशा यह तर्क देता है कि हम कोई कारखाना नही खोलेगे क्योंकि मेकोई प्राफिट नही है। मैं पूर्वी उत्तर प्रदेश से म्राता हू। पूर्वी उत्तर बहुत से कारखाने प्लांिनग कमोशन को स्वीकृति क बाद सरकार नेखोले । लेकिन वे कारखान **ग्राज प्राफिट में नही है । प्राफिट** होने के क्या कारण है जब से कारखाने बने कुछ पार्टियों की मजदूर यूनियनें

श्री कल्पनाथ राय]

लगातार उसमे हड़ताल कराती है ग्रीर वर्ष में 50-50 बार हडताल कराते हैं। परिणामस्वरूप वे कारखाने लास में हो जाते है। जब हम प्लानिंग कमीशन है या टैक्सटाइल मिनिस्ट्री से कहते हे किहमारे इलाके मेकारखाने वहां बेकारी की समस्या है तो कभीशन और टैक्सटाइल मिनिस्ट्री कहती है कि हम बहां कारखाने इसलिये नही खोल सकते क्योंकि जितनेभी कारखाने श्रापके इल के में खोले है वे पिछले 25 सालों से घाटे में चल रहे हैं। इसलिये हम वहां ग्रौर कारखाने नहीं खोल सकते। इसका कारण कवल हड़ताल है। स्रादरणीय उपसभाष्ट्रयक्ष महोदय, बम्बई में डा० सामन्त ने हड़्याल कराई। मैं धाबे जी से पूछना पाहता हूं कि दुनिया के किसं। भी लैवर मुवमेंन्ट में जो तौर तरीके मार-काट खून, कत्ल, हत्यायें डा० सामन्त के पूब-द्वाराहुई, वैसा कही नही हुआ। मैं पूछना चाहता हू कि किस पालिटिकल तिलासफी के अन्दर उनका यह संवर्ष मान दंडों के स्राधार पर था ग्रीर किन वे संवर्ष कर रहे थे। म्रादरणीय उपसभाध्यक्ष महोदय, बम्बई एक ऐसी जगह है जहां . . .

SHRI S. W. DHAVE Under your Government there are workers in the textile industry who are temporary for ten years.

श्री करुपनाथ राघ आदरणीय उप-सभाध्यक्ष जी, इनका तर्क है कि टेम्बरेरी वर्कर्स थे। मैं ग्रापमें निवेदन करना चाहता हूं कि ग्रगर टैक्सटाइल मिल में एक लाख मजदूर है और श्राप जानते है कि कभी दबाव के कारण बहुत संलोगों को टेम्परेरी इप्पलाइमेंट मिल जाता है । हम मैम्बर पार्लियामेंट है। हमारे पास बहुत से लोग **ग्राते हैं नौकरी क**ंलिये हम भी बहुत से मिनिसर्ट्स के पास जाते है कि फलां एम० एस० सी० पास है, बी. एस. सी. पास है, इसको नौकरी नहीं मिल इसलिये इसको लेबर में ही नोकरो दिलवा दीजिए। इस पर बहुत से मंत्री टेली-फोन करके एडहाक बेसिस पर उनको नियुक्त करा देते है स्रोर वे टेम्परेरी बेसिस

पर काम करते है। हमारे देश में संख्या का दबाव बहुत है और इस समस्या के कारण कारखानों में न चाहते हुए भी मैं जेजियेट और प्रबद्धक या सरकार कभी-कभी लोगों को अप्वाइन्ट कर लेती है। लिकन इसका मनलब यह नही है कि हम सरकार को पैरालाइज कर दे और सरकार को न चलने दें। आदरणीय उपसभाध्यक्ष महोदय, जो लोग हड़ताल का नारा देते है, दुनिया के किसी भी कम्युनिस्ट देश में, कम्फुनिस्त लोग जो हड़ताल की वात करते है तो वे क्या वता सकते है कि किसी भी कम्युनिस्ट देश में राइ टुस्ट्राइक है ? हड़ताल का अधिकार क्या वहां है ?

श्री चतुरानन मिश्रः किस कम्युनिस्ट देश में पूजापनि हैं ?

श्री कल्पनाथ राय: आदरणीय उपसभाध्यक्ष महोदय ... (व्यवधान) : मै चतुरानन मिश्र जा से पूछना चाहता है कि जो पोलेंड में हड़ताल हुई तो उस हड़ताल को किस बेसिस पर कुचलन की कोशिश की गई?

श्री चतुरानन मिश्रः ग्राप वहां जाकर हडताल करा सकते है, हम ग्रापकों रोकेगे नहीं। ग्राप जाइये वहां.. (व्यवधान)।

श्री कल्पनाथ रायः भ्रादरणीय उपसभाध्यक्ष ,महोदय, मैं निवेदन यह कर रहा था कि हिन्दुस्तान **श्राजादी के बाद जो हमने पोलिटिकल**' फिलासफी स्वीकार की है उसमें जनतंत्र को भी स्वीकार कि⊹ा हमारे संविधान का मूल ग्राधार जनतंत्र इसके साथसाथ हमने कि∵ा है कि समाजवाद की स्थापना हमारा उद्देश्य है । जनतंत्र ग्रौर समाजवाद दोनों हमारे उद्देश्य है । श्रगर कम्युनिस्ट देश में समाजवाद है तो वहां जनतंत्र है तो वहा समाजबाद[्]नहीं है । हमने और एशिया, श्रफीका और दूसरे श्रक्षाक उत्तर में रहने वाले देशो ने डेमो-ऋटिक सोशिलिज्म के सिद्धांत को इसलिये स्वीकार किया है क्योंकि हम जानते है माध्यम से समाजवाद ा∺तंत्र

समाजवादी रहते हुए जनतंत्र के प्राप्त करना चाहता रहाँ। ग्रादरणीय उपसभा-ध्रक्ष महोदय, हमारे, मिल्ल, कम्युनिस्ट पार्टी के नेता ... (ब्यवधान).

श्री दीवेन घोष: मैंने कहा है कि **भ्रा**पकी बात से हमको रोशनी ग्रा गई । . . . (व्यवधान) . . .

श्री कल्पनाथ राय: ग्रापको गेशनी **न**ही मिल सकती है । . . . (व्यवधान) . . .

महोदय, ग्रादरणीय उपसभाध्यक्ष 1967 में बंगाल में कम्युनिस्ट पार्टी की सरकार ग्राई । 1967 से ग्रब 1985 तक पूरे बंगाल में इण्डस्ट्रियल प्रोडेक्शन घटा है ग्रीर हजारों कारखाने बन्द हुए है ग्रौर लाखों मजदूर छोडकर भाग गरे हैं। (व्यवधान)

उपसभाध्यक्ष (श्री ग्रार॰ रामकृष्णन्)ः ग्राप ग्रब समाप्त की जिए। (व्यवधान)

श्री कल्पनाथ राघ: : ग्राप शीशे में भ्रपने चेहरे को देखिये। जिस सरकार ने लाखों मजदूरों को बेकार कर दिया. जिस सरकार ने इण्ड स्ट्रयल डेवलप-मेंट बंगाल में खत्म कर दिया श्रौर प्जीवाद नारा लगाने वाले ज्योति बस् मल्टीनेशनल कम्पनीज से बात कर रहे है इण्डस्ट्रियल डेवलपमेंट के लिये । हमारी सरकार ने रेलवे में, बिजली में, डिफेंस में एसोशियल सर्विसेज में जो पांच साल का एक्सटेंशन किया है यह राष्ट्रपति में ग्रीर देशहित में बारगेनिंग का प्रिसपिल है, मजदूर क्यूब क्टिव बारगेिंग के तहत सौदा कर सकते भ्रापने उपसभापति महोदय, माननीय गृह मंत्री जी ो राष्ट्र के हित मे देश के हित में भ्रमेंडमेंट लाये है हम इसका समर्थन करते है और विश्वास करते हैं कि ग्राने वाली पीतियाँ इसका समर्थन करेंगी। धन्यवाद।

B. CHAVAN: Mr. Vice-SHRI S Chairman, I am very happy that this Bill has been able to invoke so much

of interest. I was remembered from both sides of the House. All the hon. Members who participated in the discussion-especially those from the Opposition—I cannot possibly did not know the implications of passing of this Bill. I cannot also say that they have not read the Bill, because in 1981 when the Bill was passed, the kind of arguments which were put forth then have been repeated today. First I would like to respond to one suggestion which the hon. Member on the opposite side said that the State Governments which were consulted in the matter for giving extension to this Bill were mostly Comgress-ruled States and no other State Government seems to have been consulted. I would like to remind prof. Lakshmanna specially who happens to be from Andhra Pradesh.

[The Deputy Chairman in the Chair]

If he were to read what his Chief Minister, Mr. N. T. Rama Rao has suggested to Central Government, he would find that he said: "Don't extend the Bill only for 5 years; make it a permanent measure." If you are disputing the factual position. I am prepared to show you the letter written by Andhra Pradesh Government. on factual basis there should difference of opinion; no either they have written written. they have not got a letter with me which clearly Not only Andhra Prashows that. desh, there are other friends who might be interested to know the position of the Janata Government They will, perhaps, be Karnataka. surprised to know-or, perhaps, happy to know-that Janata Government Karnataka have supported the Bill and they have agreed for extension by five years. So, it is merely the Congress Governments but other State Governments also, because it is not due to any ideological differences. But being the ruling party, they know what are the difficulties they are confronted with; they know that if the provisions of the [Shri S. B. Chavan]

Bill are not available to them, how difficult it is going to be for them to State Government administer the there. They are aware of the position and that is why, they have asked for extension. It is not with a view to taking any political advantage that I am mentioning these two States. are also other Congress(I) Governments who have supported this. There is nothing special about these two States only. Madam. . . .

PRAKASH MALA-SHRI SATYA VIYA (Uttar Pradesh); What about West Bengal?

SHRI S. B. CHAVAN: West Bengal have opposed it.

SHRI DIPEN GHOSH: What about Tripura?

SHRI S. B. CHAVAN: They have also opposed it.

: SHRI DIPEN GHOSH: Let it go 7127 14 on record.

SHRI S. B. CHAVAN: On the factual position, there is no difference of opinion. I have conveyed to House whatever opinions have been expressed by the State Governments.

Madam, it seems, hon. Members from the opposite are deliberately distorting facts or they are deliberately saying things which, in fact, are not borne out by the provisions of the Bill First of all, would like to tell the hon. Members from the Opposition. They were saying while we are taking action against workers, we seem to be doing almost nothing so far as the private sector is concerned, so far as the capitalists and the multinationals are concerned, who are taking full advantage of the prevailing situation. They have asked if provisions are there, what action has been taken against those who have declared lock-outs or who have laid off workers or who have closed down facturies.

SHRI S. W. DHABE: Closures are not covered.

SHRI S. B. CHAVAN: Madam, first of all, I would like to allay the fears. I have the figures with me. Hon. Member, Shri Dipen Ghosh, seems to be under the impression, that the provisions are there, but they do not seem to have been invoked at all There have been thirty cases where the provisions of the Essential Services Maintenance Act have been invoked. If I were to give the position; Maharashtra, AIR, Doordarshan Assam, coal industry, security paper mills, these are the five institutions in relation to which I have got the figures.

In Assam, the total number was 453. Here, first of all, let me clarify the position that under the Essential Services Maintenance Act, powers in relation to power generation, supply and holding elections to the Assemblies and ment, have been delegated to the Government. Barring four State Governments, these powers have been delegated to the rest of the State Governments. As I said, in the case of Assam, the total number arrested is 453; number prosecuted is 450; acquittal-2; 448 cases are still pending trial. In the case of Maharashtra, the total number arrested is 1030: nıber prosecuted-11: convicted-11simple imprisonment for five days or so; acquitted-nil, AIR and Doordarshan, 668 people have been arrested; coal industry, nineteen persons have been dismissed from service. Security paper mills, 41 emp-. loyees have been chargesheeted.

Information regarding violence in respect of labour agitations. I have got the figures from 1981 to 1984, where gheraos have been indulged in, clashes have taken place, assaults have been done. Total number of mandays lost in the year 1980-21.93 million; 1981-36.58 million; 1982-33,21 million plus 41,40 million on account of the Bombay textile strike: million; 1984-85-55.13 million: 1985-provisional-January to April-4.51

مغ ساء ادا

This is a provisional figure. Value of production loss comes to:

(Rs. in Crores)

the owner of the

1985

			- -	 .,		•		ļ ,		Due to strike	Due to lock-out	Total
1981										465	163	628.77
1982										196.81	89.86	286.67
1983	· .	1 -				,				247.72	164.68	412.40*
1984 (P rovi	sional)		in A	•	•			• • •	•	266.25	120.39	386.64

^{*}This excludes value of production loss due to Bombay textile strike estimated at Rs. 3287.49 crores in 1982 and Rs. 17.67 crores in 1983.

So, these figures very clearly establish the fact that the provisions, though they were of an enabling nature, they had to be invoked in order to see that the wheels of production are kept running. This is the barest minimum which, in fact, were essential, which were resorted to (Interruptions). I am coming to your point. Madam, a point was made and all instances which the hon. Members gave. they all covered non-essential services. They have not mentioned even one instance where essential service was involved or the managements had failed or had declared a lock out, and the Government had failed to take any action. Does it mean that they would like to have wider coverage than what we are templating? If the hon. Members feel that we should taken action against units first they will have to be declared as essential services. Thereafter on their failure, to respond to the demands of the workers, we will be within our rights to take action against the private sector. At least, if I have understood the hon. Members correctly, though they have criticised the Essential Services Maintenance while quoting the figures or while quoting the instances they have only mentioned non-essential services. If the intention, as I have put it is to extend it and have the wider coverage, at least for the time being we do not feel that way, but becomes necessary, certainly we will have to think about the same (Interruptions).

SHRI JAGESH DESAI (Maharashtra): Here it is said that we do not want it, we are in favour of labour.

SHRI S. B. CHAVAN: First of all, I would like to clear this wrong impression that this Government is totally opposed to any kind of negotiations. We do not want that. We are aware of the fact that definithe contended labour can There le.v give better result. We fully no doubt about ıt. theory and we have believe in that been at it. It is only in the public sector that we have given participation to the labour and even to the highest level. Now you are trying to pinpoint that there are some lacunae. I can very well understand that. This is the experiment that have started. There can be shortcomings. If there are shortcomings, they can overcome and the system can be made better. But I must say that we are opposed to any labour relations machinery. Conciliation can be had, adjudication can be had. There can be all kind of understanding and taking the labour into confidence. Certainly, we are prepared to discuss all aspects of the question. This is an enabling measure Having with all the machinery that we have up if nothing seems to work and if some of the hon. Members or some of labour leaders resort to strike not for the benefit of the workers but for political objectives, how can we allow this kind of activity? If we are serious about imple-

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[Shri S. B. Chavan]

mentation of the Seventh Five-Year Plan, at the rate at which the inflation is increasing, the prices are increasing etc., if we are really sincere about it, I do not think there is any short-cut method available, unless you are to go in for greater production, and whosoever fails in not giving greater production, certainly a system will have to be evolved by which both labour and management will have to be told that if there is going to be any less production, you are going to be held responsible and accountable. Ultimately, are

SHRI NIRMAL CHATTERJEE: Kindly give examples where increased production has resulted in reduction in prices.

SHRI S. B. CHAVAN: You are an economist, I know. That is why you choose some other occasion when this becomes necessary. When the Seventh Plan Draft will come up for discussion, that will be the proper occasion when you can discuss the theory and practice of the relevance between the rate of inflation and greater production. These aspects can be considered at that point. I was touching only on a small aspect of the question.

Madam, if we are really interested in growth having greater rate of labour. contended production. greater is self-reliant to the extent on and not to depend possible foreign countries for resources, I do not think there is any other method, any shorter method by which you can possibly indulge in this kind of thing. So by means, I will request all the leaders who are Members of this House, please use your good offices, make best of the opportunity, bring both sides together, try your level best etc. etc.— we are not opposed to it-but at the same time if the entire effort were to fail, as a last resort the measures have been provided for. These are masures which are supposed to be taken in the They have to be taken as a last resort, having failed in every thing, having failed to persuade every section of the leadership. What is it, do you believe in a small number of people holding entire population of this country to ransom, whatever be the main objective that

you may have, so long as we do not feel satisfied we are going to resort to strike?

Some hon. Members went to the extent of saving that to go on strike is a fundamental right These are very things. In fact this was agitated before the Supreme Court, the first Ordinance which was issued was taken to the Court on the basis that it is violative of articles 14, 19 and 21 of the Constitution, and the Supreme Court gave a ruling that to go on strike is not a fundamental right. It is not a fundamental right It is a valuable right, as my friend Mr. Salve said. We are not opposed to total collective bargaining. But collective bargaining for what purpose? If the collective bargaining is going to be for the purpose of paralysing the entire economy of the country, the security of the country. I think one hon. Member said that this is a democratic system wherein we work for the good of the majority. Now I will request hon, Member, who are representing the labour class here: are you going to serve only the limited interests of a labour class, or are you going to look to the welfare of the entire country? In that context you are a microscopic minority. entire country cannot be held to ransom and that is why this has become inevitable. I do not think that we have great pleasure in introducing measures of nature. But this has become essential when conditions have been created where violfare of the labour class is not the objective but some other objectives are there why people resort to agitations.

Madam, there are other points. In fact I have given you the figures of the mandays lost. I think I must also clarify that point. One or two hon. Members have referred to the survey conducted by the 'Times of India' and the figures were given. what is the total loss because of the strike and what is the total loss of production due to lock-outs. A case was made out that because of lock-outs the loss in production is much more than because of strikes. I believe the hon. Member who has quoted the figures from the 'Times of India' publication was giving the figures for the total industrial sector as such. Was he quoting the figures only for essential services or inclusive of non-essential services also? At least my information is that this is for the industrial sector as a whole for which the figures have been published, and this has no relevance so far as the essential services are concerned. essential services I don't think there have been any instances where action was called for and Government seemed to have failed in taking action against the management in spite of the provisions there.

- Madam, Dr. Shanti Patel made a point-he is not here; he told me he has some other engagement and that is why he could not be present-that there is an enabling provision in this Bill by which any industry can be declared by notification as an essential industry. One of the notifications issued was by the Science and Technology Department wherein the uranium industry-for which the notification has been issued-is covered. There is a procedure laid down and within a particular time limit both the Houses have to pass a resolution giving approval to the notification issued by the Department, and that is why that notification also was laid before the honourable House. So, this is a pre-condition. Unless it is established that for running an essential industry the running of any subsidiary industry is also essential, I don't think we can issue a notification and take the power of declaring any of the industries as an essential industry. That will defeat the very purpose for which we wanted to keep the objective of this Act in a very confined and limited manner.

A number of other points have been made but I don't think I need to reply to all those points because most of them do not have any relevance so far as this particular Bill is concerned.

Madam, there is another point which in fact has been very validly made, that is, that a provision is made that any police officer has been empowered to arrest anyone without any warrant

and it is quite possible that this power can be misutilized if it is given to a very low police officer. That was a very valid point. That is why, when we issue guidelines we will see that the rank of a particular police officer is prescribed, that these powers have to be exercised by a police officer not below a particular rank. That we will definitely take care of and I don't think there will be any scope because ultimately most of these provisions are either for the public sector undertak-Government undertakings ings, semi-Government undertakings where the question of taking action by any small police officer will not normally arise; but still we will ensure that these powers are sparingly used, judiciously used and no scope is given for misuse of the powers which have been given to the police officers.

Madam, these are the only points which honourable Members have raised and I think I have been able to give replies to these points and I hope the House will pass the Bill.

Thank you.

THE DEPUTY CHAIRMAN: I shall first put to vote the amendment moved by Shri Dipen Ghosh for reference of the Bill to a Select Committee of the Rajya Sabha. The question is:

"That the Bill to amend the Essential Services Maintenance Act. 1981. be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri M. S. Gurupadaswamy
- 2. Shri Sushil Chand Mohunta
- 3. Shri S. W. Dhabe
- 4. Shri V. Gopalsamy
- 5. Shrı Lal K. Advani
- 6. Shri Parvathaneni Upendra
- 7. Shri Chaturanan Mishra
- 8. Shri Dipen Ghosh
- 9. Shri Nirmal Chatterjee
- 10. Shri Sukomal Sen

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[The Deputy Chairman] with instructions to report by the first day of the next Session."

The motion was negatived.

THE DEPUTY CHAIRMAN: Now I will put to vote the motion moved by the Minister. The question is:

"That the Bill to amend the Essential Services Maintenance Act, 1981, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: shall now take up clause-by-clause consideration of the Bill.

Clause 2 (Amendment of section 1 of Act 40 of 1981).

THE DEPUTY CHAIRMAN: Now clause 2. There are two amendments. One by Shri S. W. Dhabe.

ĭ SHRI S. W. DHABE: Madam, move:

(1) "That at page 1, line 6, for the words 'nine years' the words 'five years' be substituted."

The question was proposed.

SHRI S. W. DHABE: The Minister has not given any reason in his reply why it should be extended by five years only.

THE DEPUTY CHAIRMAN: The question is:

(1) "That at page 1, line 6, for the words "nine years" the words 'five years' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: Amendment No. 2 is by Shri Satya Prakash Malaviya.

SHRI SATYA PRAKASH MALA-VIYA: Madam, I move:

(2) "That at page 1, line 6, for the words 'nine years' the words 'four years and one day be substituted."

The question was proposed.

श्री सत्य प्रकाश मालवीय : महोदया, 1981 को यह विधेयक 23 सितंबर पारिन किया गया था ग्रौर जिस समय विधेयक पारित किया गया था श्रीर उस समय केवल चार साल के लिये कानन के रूप में इसको रहना था लेकिन ग्रब जो संशोधन लाया गया है वह चार साल से अधिक यानी अगले पांच साल तक के लिये इसको ग्राप रखना चाहते हैं । इसके मानी यह है कि सरकार की नीयत साफ नहीं है ग्रौर इसलिये मेरा संशोधन है कि केवल चार वर्ष ग्रौर एक दिन का समय दिया जाय यानी 24 सितम्बर. 1985 के बाद यह विधेयक **ग्राप ख**त्म हो जाना चाहिये ।

THE DEPUTY CHAIRMAN: T shall now put Amendment 2 moved by Shri Satya Prakash Malaviya to vote. The question is:

(2) "That at page 1 line 6, for the words 'nine years' the words 'four years and one day' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: I shall now put clause 2 to vote. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: Madam, Ι move:

"That the Bill be passed."

The question was proposed.

SHRI DIPEN GHOSH: Madam Deputy Chairman, we have heard Union Home Minister, and particularly I have heard him with very rapt attention. (Interruptions) उमलिए में कहता हं कि म्राप बैठ जाइये । जितनी रोजनी डोली है उस रोशनी के लिए ही हम कहते हैं (व्यवधान) हम जानत कि उन्होंने बहत रोशनी डाली है।

My colleague, Mr. S. W. Dhabe, wanted to know why the Act is being sought to be extended by another five years, why not more and why not less, to which the Minister did not reply. Naturally, it is assumed from the statement of the Home Minister that he wanted the extension of the life of his Act . . .

ः **श्री लक्ष्मी नारायण**ः मेरा प्वायंट ग्राफ आर्डर है। मै यह कहना चाहता हूं कि मेरे मां-बाप ने मेरा नाम लक्ष्मी नारायण क्यों रखा, राधेश्याम क्यों नहीं रखा, कुछ ग्रौर क्यों नहीं ५रखा,

1 श्री दीवेन घोष: अपने बाप का पता दे दीजिये । हम पूछ लेंगे ।

What I assume from the statement of the Home Minister is ...

SHRI CHATURANAN MISHRA: A point of order.

THE DEPUTY CHAIRMAN: Nο point of order.

CHATURANAN MISHRA: When the point of order was raised, some ruling was required from Chair. حالت بمالحالكيني المباكري

THE DEPUTY CHAIRMAN: Dipen Ghosh took the responsibility of the Chair to answer to it. There was no point of order at that time.

DIPEN GHOSH: Madam Deputy Chairman, Mr. Dhabe's question was not replied by the Minister. But I assume from the Minister's statement that the extension of this Act, the life of this Act he wanted by five years because he wanted it to be coterminus with the Seven Five-Year Plan. I do not know whether he will agree or disagree. Because he referred to that with the Seventh Five Year Plan. They want to take our country to a particular prosperity.

SHRI KALPNATH RAI: Production.

SHRI DIPEN GHOSH: I am coming to that. Our another friend said that whenever the production has increased, it is because of workers and because of the people of our country. Naturally, you must take the toiling people into confidence. You must give the toiling people the right to work, the right to live and the right to better their living conditions. This piece of legislation which is sought to be introduced is intended to take away that right. Therefore, we cannot associate selves with the passing of this antilabour Bill. It is worth tearing and throwing it into the dust bin. We walk out.

At this stage some hon. Members left the Chamber]

SHRI INDRADEEP SINHA: Madam, just a minute. (Interruptions). do not want to listen me. So I also walk out.

[At this stage some other hon. Members also left the Chamber.]

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN: I shall now put the Resolution moved Shri S. B. Chavan to vote. The guestion is:

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, this House approves the Notification of the Government of India in the Ministry of Home Affairs S. O. No. 595 (E), dated the 8th August, 1985, published in Gazette of India Extraordinary, Part II. Section (ii) dated the 8th August, 1985, declaring 'Uranium Industry' as essential service from the date of issue of the Notification, laid on the Table of the Rajya Sabha the 16th August, 1985."

The motion was adopted.